

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 13/2025

IN THE MATTER OF:

RADHESHYAM

...APPLICANTS

VERSUS

MOEF&CC & ORS.

...RESPONDENTS

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Through

Priyanka Swami

Date: 26.03.2025
Place: New Delhi

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**REPLY ON BEHALF OF THE CHAIRMAN, SEIAA, UTTAR PRADESH
ALONGWITH SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH

That the answering Respondent deny each and every statement, contention, submission, allegation, and/or averment made by the Appellant in the complaint, which is contrary to or inconsistent with the present reply or the records of the case. It is categorically stated that all such statements, submissions, or averments made by the Appellant that are inconsistent with what is submitted in this reply are denied in totality, except those which are specifically and expressly admitted hereinafter. Furthermore, it is submitted that any omission to deny any of the averments made by the Appellant should not be construed as an admission on the part of the answering Respondents, and no adverse inference should be drawn from such omissions.

1. The Hon'ble National Green Tribunal has passed an Order dated 22.01.2025 in the matter of Original Application No. 13/2025 Radheyshyam Versus MoEF & CC & Ors. The Executive part of the order is as follows-

“...1.In this original application, applicant has challenged the District Survey Report (DSR) dated 05.06.2024 in respect of district Jalaun. He has also challenged the advertisement dated 16.11.2024 issued by

the Respondent No. 3 for auctioning the sand mining area and the Memorandum dated 27.12.2024 issued by the Respondent No. 6.

2..Submission of learned counsel for the applicant is that before preparation of the DSR for district Jalaun in 2024, no replenishment study has been done. He has further submitted that in Annexure – 5 of the DSR, which is a final list of potential mining lease (existing and proposed) in respect of Simirya, Tehsil Orai, Betwa, the existing lease 866/144 is in the midstream of the river and the said area has been included in the impugned auction notice also. Referring to the satellite image (Annexure – 8) page 313, he has submitted that the area marked as green is in the midstream. He has further submitted that the district Jalaun shares the boundary with district Hamirpur, therefore, in terms of clause 9.3 of Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM,2020) the input from district Hamirpur was required to be taken for the preparation of DSR, which has not been taken.

PRELIMINARY SUBMISSIONS

1. That the Ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006 (as amended) has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification.
2. That the Environmental clearance shall be required for:
 - a) All new projects or activities listed in the Schedule to this notification.
 - b) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - c) Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range.

- d) Objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.
3. That the environmental clearance shall be taken from Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity. The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State level Expert Appraisal Committee (SEAC).
 4. That the SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC, Govt. of India vide notification bearing no. S.O 3338(E) dt. 16.10.2017 and subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021
 5. That the Directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by State Government.
 6. That all such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt according to the EIA Notification, 2006 (as amended).
 7. That it is submitted that EIA notification, 2006 (as amended) did not incorporate provision for approval of DSR by SEIAA.
 8. That as per para 4.1.1(a) of Enforcement and Monitoring Guidelines for sand mining 2020:- "DSR for sand mining shall be prepared before auction/e-auction/grant of mining lease/LoI by Mining department".
 9. That it becomes necessary to mention here that Mining lease in the District are granted by District Administration, for which prior environmental clearance is a prerequisite in cases where grant of new

leases or renewal of leases have been undertaken after 14/09/2006, i.e. date of issuance is EIA notification, 2006.

10. Therefore, a clarification was sought from MoEFCC, GoI vide letter dated 16.11.2023 in this regard. Copy of Concerned letter dated 16.11.2023 is being filed herewith and marked as **Annexure no.01**.
11. That the MoEFCC, GoI has clarified vide letter dated 04.12.2023 and mentioned that:-

“2. The matter has been examined in the Ministry. In this context, it is informed that, as per Ministry’s notification dated 25/07/2018, the DSR is prepared by the District Authorities and it should be in sync with Sustainable Sand Management Guidelines 2016 & enforcement and Monitoring Guidelines for sand mining 2020.

3. Further, the Hon’ble NGT vide its order dated 29/09/2022 in OA No. 34 of 2022 titled Subhash Bhai Ishwar Bhai Parmar Vs. State of Gujarat & Ors. observed that they would like to follow the principle laid down by the Hon’ble Supreme Court in order dated 10/11/2021 in Civil Appeal Nos. 3661-3662 of 2020 titled State of Bihar V/s Pawan Kumar. The above referred order of Hon’ble SC mandates submission of DSR to State Expert Appraisal Committee (SEAC) for examination and evaluation and State Environment Impact Assessment Authority (SEIAA) for approval.”

Copy of Concerned MoEFCC, GoI letter dated 04.12.2023 is being filed herewith and marked as **Annexure no.02**.

12. That further, a Joint Meeting of State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committees (SEAC-1 & SEAC-2) was held on 02.02.2024. Wherein, “the SEIAA and SEAC jointly discussed the matter and formulated detailed Standard Operating Procedure (SOP) regarding preparation and modification of DSR. Copy of Concerned Minutes of Meeting dated 02.02.2024 is being filed herewith and marked as **Annexure no.03**.
13. That the DSR of District Hamirpur was considered in Joint Meeting of State Expert Appraisal Committee (SEAC-1 & 2) on 10.10.2024

wherein Joint committee discussed the matter and recommended to approve the DSR. Concerned copy of Minutes of Joint Meeting State Expert Appraisal Committee (SEAC-1 & 2) dated 10.10.2024 is being filed herewith and marked as **Annexure no.04**.

14. That subsequently, the DSR was considered in 849th SEIAA Meeting, dated 25.10.2024 wherein, SEIAA agreed with the recommendations of the SEAC to approve the DSR of District Hamirpur.
15. That further, MS, SEIAA, vide letter no. 733/Parya./Samanya/2023 dated 08.11.2024 sent a letter to Director, Directorate of Geology and Mining, UP regarding the approval of DSR of District Hamirpur. Concerned copy of letter dated 08.11.2024 is being filed herewith and marked as **Annexure no.05**.
16. That the DSR of District Jalaun was considered in Joint Meeting of State Expert Appraisal Committee (SEAC-1 & 2) on 04.04.2024 wherein Joint committee discussed the matter and recommended to approve the DSR. Concerned copy of Minutes of Joint Meeting State Expert Appraisal Committee (SEAC-1 & 2) dated 04.04.2024 is being filed herewith and marked as **Annexure no.06**.
17. That after that the DSR was considered in 811th SEIAA Meeting, dated 02.5.2024 wherein, SEIAA agreed with the recommendations of the SEAC to approve the DSR of District Jalaun.
18. That further, MS, SEIAA, vide letter no. 136/Parya./DSR/Jalaun/2024 dated 28-5-2024 sent a letter to Director, Directorate of Geology and Mining, UP regarding the approval of DSR of District Jalaun. Concerned copy of letter dated 28-5-2024 is being filed herewith and marked as **Annexure no.07**.
19. That it is pertinent to mention here that SEIAA and SEAC are constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986. SEIAA is a three-member body having one chairperson, one member and one member secretary. In the State of Uttar Pradesh there are two appraisal committees (SEAC-1 & SEAC-2) each comprising of 01 chairman, 01 member secretary and 05 members. The member secretaries of SEIAA and SEAC are government functionaries and holding the position in ex-officio

manner. Chairman and members of SEIAA/SEAC are either retired government officials or serving /retired academicians/ scientists. They are only for part-time and paid only sitting fees for the meetings in which they participate. None of them is a legal person as per qualifications prescribed for them. SEIAA doesn't have an independent office or any resources to conduct any study or field inspections.

20. That sand mining guidelines were issued by MoEF&CC, GoI.
21. That it becomes necessary to mention here that the responsibility for conducting mineral prospecting, identifying mining areas, assessing the quantity of mineral available for mining, determining royalty, and overseeing auction of mining blocks (leases) lies with the Directorate of Mines and Geology, Department of Geology and Mines, Govt of Uttar Pradesh, and the respective District Administrations. SEIAA/SEAC does not have any role in policy-making, formulation of Mines and Mineral Rules, assessing the quantity available, determining the quality of mineral for putting it to various uses and determination of royalty, or auction of mining leases.
22. That it is pertinent to mention here that District level officers of irrigation department are also members of this committee. Irrigation department is entrusted with the responsibility of ensuring that various water bodies including rivers are desilted as per laid down procedures to ensure uninterrupted water flow.
23. That it is pertinent to mention here that SEIAA was entrusted with the responsibility to approve District Survey Reports vide Hon'ble Supreme Court Court's order dated 10.11.2021 in CA No. 3661-3662 f 2020 titled State of Bihar v/s Pawan Kumar and MoEF&CC's O.M. dated 4-Dec-2023.
24. That it is humbly submitted that SEIAA has neither the resources nor the technical expertise to asses and verify the quantity of minerals. It has to depend on the Directorate of Mines and Geology, Uttar Pradesh, for technical expertise regarding minerals and on UPPCB/District Administration for field verification and factual reports. The Directorate of Mines and Geology has experts in Geology, Geophysics,

Mining, Drilling, and Chemistry related to minerals working for them and on their payroll.

25. That it is pertinent to mention here that in consultation with officers and experts of Directorate of Mines and Geology, SEIAA/ SEAC prepared an SOP for the submission/ approval of DSRs. It was clearly stated that the Sustainable Sand Mining Management Guidelines (SSMG) 2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM) 2020, or MoEF&CC notifications must be strictly followed while preparing the DSRs. The SOP was solely to enhance procedural efficiency and does not override the provisions outlined in the Sustainable Sand Mining Management Guidelines (SSMG) 2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM) 2020, or MoEF&CC notifications.
26. That as per the SOP, DSRs were to be prepared by the district authorities and vetted by the Directorate of Mines and Geology before submission to SEIAA/SEAC for appraisal.
27. That the DSRs were submitted by District Administration and prepared by the sub- committee having senior officers belonging to various line departments posted in the respective district.
28. That the Directorate of Mines and Geology certified that the DSRs were prepared as per the provisions of the Sustainable Sand Mining Management Guidelines 2020, MoEF&CC notifications dated 15-01-2016 and 25-07-2018, and the Enforcement and Monitoring Guidelines for Sand Mining 2020.
29. That since the DSR (having the quantities, location, area of mines etc) were prepared and attested by the District Administration and DGM, there was no reason to doubt the submission of senior officials having full knowledge about the technical and legal aspects of DSR.
30. That SEIAA/SEAC understands that Replenishment Studies are an essential requirement for preparing DSRs in sand mining projects. SEIAA was approving DSRs on the submissions made by District Administration and the Directorate of Mines and Geology on DSR in the interest of State. SEIAA always put a condition in the approval letter of DSR that "*Replenishment study on the basis of which the*

mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA” This was done to ensure transparency.

31. It is pertinent to mention here that at the time of issuing the Environmental Clearance (EC), SEIAA imposes the condition that *“The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon’ble NGT orders.”*

..

“Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study.”

32. District-Magistrate, Hamirpur has made available District Survey Report along with the replenishment study report to the Member Secretary, SEAC vide its office letter no. 1838/khanij-mmc-30 vidhi (2024-25) dated: 11-03-2025. Concerned copy of letter dated 11-03-2025 is being filed herewith and marked as **Annexure no.08**.
33. District-Magistrate, Jalaun has made available District Survey Report along with the replenishment study report to the Member Secretary, SEAC vide its office letter no. 2350/khanij-mmc-30 dated: 12-03-2025.

Concerned copy of letter dated 12-03-2025 is being filed herewith and marked as **Annexure no.09**.

34. That the annexures filed herewith substantiate the claims and demonstrate the stepwise adherence to procedural norms, ensuring that the principles of transparency, accountability, and efficiency are upheld in the discharge of statutory functions by SEIAA. Furthermore, the main grievance of the applicant—that the DSR was prepared without the requisite Replenishment Study—has been satisfactorily resolved through this reply. In light of the clarifications provided herein, this present OA can be disposed of.

Through



Date: 26.03.2025

Place: New Delhi

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
Original Application No. 13/2025**

Radheyshyam

...Applicant

Versus

MoEF & CC & Ors.

...Respondents

AFFIDAVIT

Affidavit of Sh. ANURAG KUMAR YADAV, aged about 48 years s/o sh. P.N.SINGH, presently posted as Deputy Director, DIRECTORATE OF ENVIRONMENT, UP, having an office at E - 12/1, NOIDA, Uttar Pradesh.
Presently at New Delhi

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Chairman, SEIAA UP**, before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.





[Handwritten signature]

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 26 MAR 2025 day of 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

[Handwritten signature]

DEPONENT

Riyanka
D/4436/10.
I identified the deponent who has signed in my presence

ATTESTED
NOTARY PUBLIC
(INDIA)
26 MAR 2025

प्रेषक,

निदेशक / सदस्य-सचिव,
राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०,
पर्यावरण निदेशालय, उ०प्र०,
विनीत खण्ड-1, गोमती नगर, लखनऊ।

सेवा में,

संयुक्त सचिव,
आई०ए० डिवीजन,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली।

पत्रांक: 656 / सिविल अपील सं०-6463 / 2021

दिनांक: 16 नवम्बर, 2023

विषय: District Survey Report (DSR) के अनुमोदन के सम्बन्ध में।

महोदय,

कृपया पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार की अधिसूचना सं०-2276 दिनांक 11-06-2021 द्वारा राज्य स्तरीय पर्यावरण प्रभाव ऑकलन प्राधिकरण, उ०प्र० एवं राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र० (1 व 2) का गठन किया गया है। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार से निर्गत ई०आई०ए० अधिसूचना 2006 (यथा संशोधित) में एस०ई०ए०सी०/ए०ई०आई०ए०ए० के कार्य-दायित्वों में जिला सर्वेक्षण रिपोर्ट (DSR) का अप्रैजल/अनुमोदन किये जाने का कोई प्राविधान नहीं है।

2- पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार से निर्गत ई०आई०ए० अधिसूचना संख्या- S.O. 141(E) दिनांक 15 जनवरी, 2016 में जिला सर्वेक्षण रिपोर्ट के सम्बन्ध में निम्नवत् उल्लेख किया गया है:-

"The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA." उल्लेखनीय है कि वर्तमान में डी०आई०ए०ए० अस्तित्व में नहीं है।

Original Application No. 403/2022 (I.A. No.133/2022) Daljeet Singh Applicant Versus State of Uttar Pradesh & Ors. में मा० एन०जी०टी० नई दिल्ली द्वारा दिनांक 30-05-2022 (संलग्न) आदेश पारित किया गया जिसके सुसंगत अंश निम्नवत् है :-

"8. In the meanwhile no lease shall be granted and also no mining shall be commenced in any of the mining sites in District Saharanpur, Uttar Pradesh before completion of replenishment study, updation of DSR and grant of environmental clearance/CTE/CTO on the basis thereof in accordance with SSMG, 2016 and EMGSM, 2020."

3- उक्त के क्रम में अवगत कराना है कि मा० उच्चतम न्यायालय, नई दिल्ली द्वारा सिविल अपील No 3661--3662 of 2022, The State of Bihar and others Vs. Pawan Kumar and Others & Ors. में District Survey Report (DSR) के सम्बन्ध में दिनांक 10-11-2021 को बिहार स्टेट के संबंध में निम्नवत् आदेश पारित किया गया है:-

The directions issued by the Tribunal vide judgment and order dated 14th October 2020, are substituted as follows:

(i) The exercise of preparation of DSR for the purpose of mining in the State of Bihar in all the districts shall be undertaken afresh. The draft DSRs shall be prepared by the sub-divisional

committees consisting of the Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or mining officer. The same shall be prepared by undertaking site visits and also by using modern technology. The said draft DSRs shall be prepared within a period of 3 to 6 weeks from the date of this order. After the draft DSRs are prepared, the District Magistrate of the concerned District shall forward the same for examination and evaluation by the SEAC. The same shall be examined by the SEAC within a period of 6 weeks and its report shall be forwarded to the SEIAA within the aforesaid period of 6 weeks from the receipt of it. The SEIAA will thereafter consider the grant of approval to such DSRs within a period of 6 weeks from the receipt thereon;

(ii) Needless to state that while preparing DSRs and the appraisal thereof by SEAC and SEIAA, it should be ensured that a strict adherence to the procedure and parameters laid down in the policy of January 2020 should be followed;

4- पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली द्वारा निर्गत दिशा-निर्देश "Enforcement and Monitoring Guidelines for Sand Mining" 2020 के पैरा 4.1.1 (a) में निम्नवत् उल्लेखित हैं:-

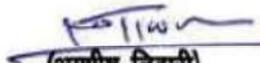
"District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (LoI) by Mining department or department dealing the mining activity in respective states."

5- उपरोक्त से स्पष्ट है कि "Enforcement and Monitoring Guidelines for Sand Mining" 2020 के प्राविधानों के अनुसार जिला सर्वेक्षण रिपोर्ट (DSR) खनन विभाग द्वारा तैयार की जायेगी, परन्तु उसके अनुमोदन हेतु सक्षम स्तर के संबंध में ई0आई0ए0 अधिसूचना में कोई प्राविधान न होने के कारण उक्त मा0 न्यायालय/मा0 एन0जी0टी0 के आदेशों के दृष्टिगत संशय की स्थिति उत्पन्न हो गयी है।

अतः अनुरोध है कि जिला सर्वेक्षण रिपोर्ट (DSR) खनन विभाग द्वारा ही तैयार की जायेगी, की पुष्टि करने का कष्ट करें तथा मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा बिहार स्टेट के संदर्भ में पारित आदेश दिनांक 10-11-2021 एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत ई0आई0ए0 अधिसूचना, 2008 के प्राविधानों को दृष्टिगत रखते हुए जिला सर्वेक्षण रिपोर्ट (DSR) के अनुमोदन के सक्षम स्तर के संबंध में मार्गदर्शन प्रदान करने का कष्ट करें।

भवदीय,

संलग्न-यथोक्त।


(आशीष तिवारी)
निदेशक/ सदस्य-सचिव

पत्रांक: /सिविल अपील सं0-6463/2021, तददिनांक

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यावही हेतु प्रेषित है।

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ


(आशीष तिवारी)
निदेशक/ सदस्य-सचिव

607 ANNEXURE-2

IA-L-11011/13/2021-IA-II(M)

3011/2023

F.No. L-11011/13/2021-IA-II (M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

2nd Floor, Prithvi Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
Dated: 4th December, 2023

To,
The Member Secretary
State Level Environment Impact Assessment Authority
Directorate of Environment
Vineet Khand 1, Gomti Nagar,
Lucknow, Uttar Pradesh 226010
Email: doeuplko@yahoo.com

Sub: Clarification regarding District Survey Report-reg.

Sir,

This is with reference to the letter no. 656/Civil Appeal no. 6463/2021 dated 16.11.2023 regarding seeking clarification on District Survey Report (DSR).

2. The matter has been examined in the Ministry. In this context, it is informed that, as per Ministry's notification dated 25.07.2018, the DSR is prepared by the District Authorities and it should be in sync with Sustainable Sand Management Guidelines 2016 & Enforcement and monitoring Guidelines for sand mining 2020.

3. Further, the Hon'ble NGT vide its order dated 29/9/2022 in OA No. 34 of 2022 titled Subhash Bhai Ishwar Bhai Parmar vs State of Gujarat & Ors. observed that they would like to follow the principle laid down by the Hon'ble Supreme Court in order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 titled State of Bihar v/s Pawan Kumar. The above-referred order of Hon'ble SC mandates submission of DSR to State Expert Appraisal Committee (SEAC) for examination and evaluation and State Environment Impact Assessment Authority (SEIAA) for approval.

4. This is issued with the approval of the Competent Authority.

Yours faithfully,



(Dr. Saurabh Upadhyay)
Scientist C

E-mail: saurabh.upadhyay85@gov.in

Dr. Saurabh Upadhyay
Scientist C
4.12.2023

Copy to:

- Scientist E(PV)/ Guard File

Minutes of the Joint meeting of SEIAA and SEAC, U.P. held on 02.02.2024

The Joint Meeting of State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committee (SEAC-1&2) was held in Directorate of Environment, U.P. on 02.02.2024, following members were present in the meeting:

1. Smt. Mamta Sanjeev Dubey	Chairman, SEIAA, U.P
2. Shri Rajive Kumar	Chairman, SEAC-1
3. Dr. Harikesh Bahadur Singh	Chairman, SEAC-2
4. Shri Ashish Tiwari	Member Secretary, SEAC-1&2
5. Shri Sanjeev Kumar Singh	Member Secretary, SEIAA, U.P
6. Shri Paras Nath	Member, SEIAA, U.P
7. Dr. Brij Bihari Awasthi	Member, SEAC-1
8. Shri Umesh Chandra Sharma	Member, SEAC-1
9. Dr. Ratan Kar	Member, SEAC-1
10. Shri Om Prakash Srivastava	Member, SEAC-1
11. Dr. Amrit Lal Halder	Member, SEAC-2
12. Dr. Dineshwar Prasad Singh	Member, SEAC-2
13. Shri Tanzar Ullah Khan	Member, SEAC-2
14. Prof. Jaswant Singh	Member, SEAC-2
15. Dr. Shiv Om Singh	Member, SEAC-2
16. Shri Amit Kaushik	Joint Director, Mining Directorate, UP
17. Dr. Ajay Mishra	MEMBER SEAC-1

In the joint committee following agenda were discussed and resolved:-

Agenda-1 - Regarding procedure for approval of D.S.R. (District Survey Report)

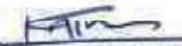
1. The detailed Standard Operating Procedure (S.O.P.) regarding preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks were discussed and formulated.
2. It was resolved that the Secretariat shall forward the approved SOP for preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks to Director – Geology & Mining for its effective implementation by respective Districts. (SOP attached as Annexure1 &2)
3. It was further resolved that all DSR received by SEIAA/SEAC shall be forwarded to D.G.M. by Member Secretary/Nodal officer SEAC for comments and suggestions.

Agenda-2 - Regarding grant of Standard-TOR as per MoEF&CC O.M. dated 6-May-2022

1. It was deliberated that Standard-TOR issued by MoEF&CC can be issued by MS-SEAC adding some additional conditions approved by SEIAA/SEAC, on the basis of experience gained in past 1 to 2 years.
2. In case of Mining of Minor Mineral Projects, the Standard-TOR can be granted on case to case basis, as per MoEFCC circular F. No. IA3-22/15/2022-IA-3 dated 06.05.2022 Mining Department, UP will certify whether the case under consideration is a green field project or a brown field project. If the case under consideration is a brown field project then details of previous E.C. should also be submitted by Mining Department.



(Shri Sanjeev Kumar Singh)
Member Secretary, SEIAA



(Shri Ashish Tiwari)
Member Secretary, SEAC-1&2

STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for in-situ rocks by

District Level Sub-Divisional Committee and

its Appraisal/Approval by SEAC/SEIAA, U.P.

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.

Background:-

- The SOP for in-situ rocks has been prepared as per MoEF&CC, GoI, Notification No. S.O. 3611 (E), dated 25-July-2018 regarding DSR.
- As per Schedule-II of the Appendix—X of the MoEF&CC, GoI, Notification No. S.O. 3611 (E), dated 25-July-2018 the District Survey Report shall be prepared for each minor mineral in the district separately.
- The Schedule-II provides format for preparation of DSR for minor minerals other than sand mining or river bed mining.

Short Titles:-

Detailed Title	Short Title to be read hereafter
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR

• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<ul style="list-style-type: none"> • D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.
2	<p>Preparation of DSR – DSR which is a technical document shall be prepared in line with the Schedule-II of the MoEF&CC Notification dated 25-July-2018. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> • Contents of Report <ol style="list-style-type: none"> 1. Introduction 2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities). 3. General Profile of the District 4. Geology of the District 5. Drainage of Irrigation pattern. 6. Land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc. 7. Surface Water and Ground Water scenario of the district 	<ul style="list-style-type: none"> • The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QCINABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining. • Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities

<p>8. Rainfall of the district and climatic condition</p> <p>9. details of the mining leases in the District as per the following format:-</p> <ol style="list-style-type: none"> a) Sl. No. b) Name of the Mineral c) Name of the Lessee d) Address & Contact No. of Lessee e) Mining lease Grant Order No. & date f) Area of Mining lease (ha) g) Period of Mining lease (Initial) – [From till To] h) Period of Mining lease (1st /2nd ...renewal) - [From till To] i) Date of commencement of Mining Operation j) Status (Working/Non-Working/Temp. Working for dispatch etc.) k) Captive/Non-Captive) l) Obtained Environmental Clearance (Yes/No), If Yes Letter No with date of grant of EC. m) Location of the Mining lease (Latitude & Longitude) n) Method of Mining (Opencast/Underground) <p>10. Details of Royalty or Revenue received in last three years</p> <p>11. Details of Production of Minor Mineral in last three years</p> <p>12. Mineral Map of the District</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> • It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM. • Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR. • The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. land use pattern.
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<p>13. list of Letter of Intent (LOI) Holders in the District along with its validity as per the following format :-</p> <p>14. Total Mineral Reserve available in the District.</p> <ol style="list-style-type: none"> a) Sl. No. b) Name of the Mineral c) Name of the Lessee d) Address & Contact No. of Letter of Intent Holder e) Letter of Intent Grant Order No.& date f) Area of Mining lease to be allotted g) Validity of Loi h) Use (Captive/Non-Captive) i) Location of the Mining lease (Latitude & Longitude) <p>15. Quality /Grade of Mineral available in the District</p> <p>16. Use of Mineral</p> <p>17. Demand and Supply of the Mineral in the last three years</p> <p>18. Mining leases marked on the map of the district</p> <p>19. Details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude)</p> <p>20. Details of Eco-Sensitive Area, if any, in the District</p> <p>21. Impact on the Environment (Air, Water, Noise, Soil, Flora & Fauna, land use, agriculture, forest etc.) due to mining activity</p>	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> • The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR. • It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document. • For this a district specific mineral resource map shall be prepared in
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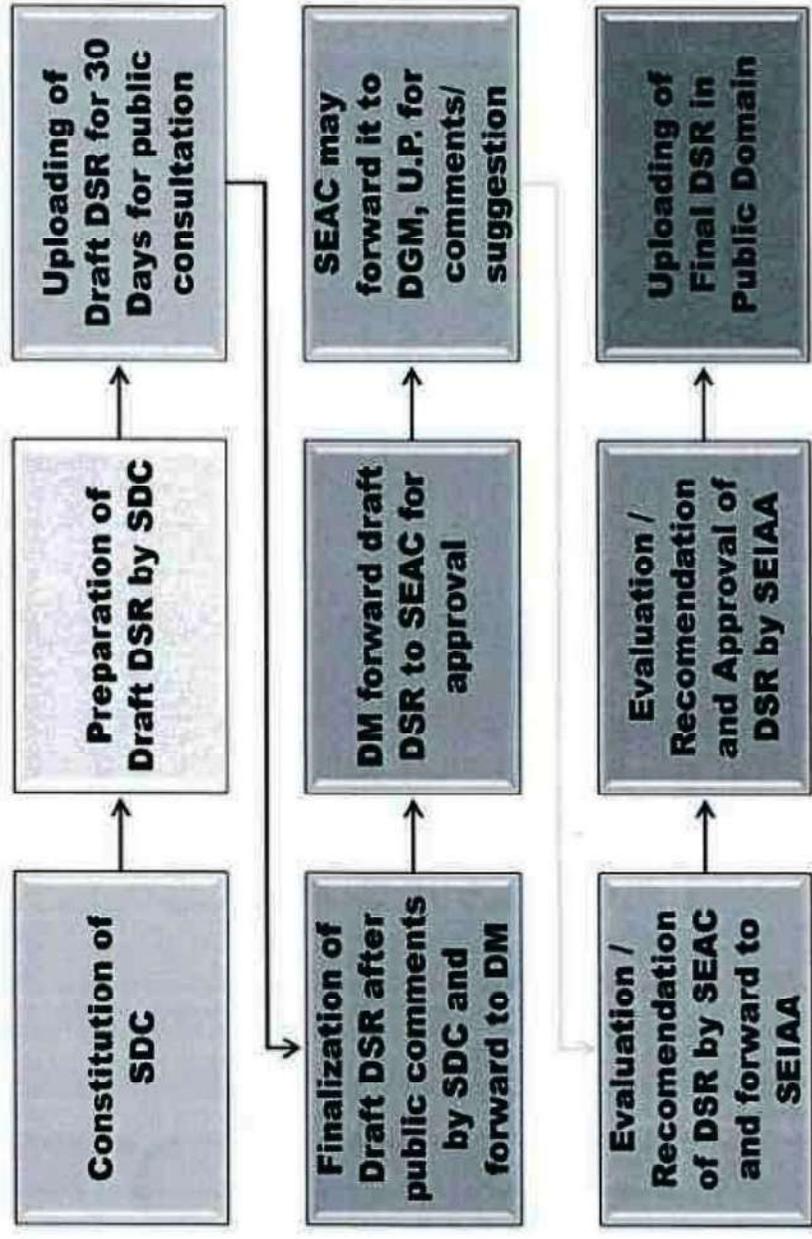
<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>	<p>22. Remedial Measures to mitigate the impact of mining on the Environment</p> <p>23. Reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan)</p> <p>24. R& Disaster Management Plan</p> <p>25. Details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis & Tuberculosis is also needs to be submitted)</p> <p>26. Plantation and Green Belt development in respect of leases already granted in the District</p> <p>27. Any other information</p> <ul style="list-style-type: none"> • After this Annexure-I to Annexure-IV shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR (<i>Reference – Page- 64 to 67 of EMGSM-2020</i>) • Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC. • The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image. • The mineable resource is to be calculated based on field investigation,
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	<p>geology of the area, site conditions locations, depth of mineral availability and other geomorphic features.</p>	
3	<p>Once the Draft DSR and Annexure I to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office. <i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i> <i>(Reference - EMGSM- -2020, Section 4.1.1 (clause - o & p; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
4	<p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM- -2020, Section 4.1.1 (clause - p; Page-19)</i> <i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>
5	<p>Thereafter, the draft DSR shall be finalized including Annexure-I to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.</p>	<p>For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.</p>
6	<p>The DM shall forward the proposed DSR to SEAC</p>	<p>The DM of respective district</p>

	<p>for examination and approval.</p> <ul style="list-style-type: none"> • The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P. • The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR. • The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions. • The SEIAA may approve the draft DSR on the basis of recommendations of SEAC. <p><i>Reference – (Para 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>shall send the draft DSR, along with following documents <u>Following shall be the Annexures of the DM letter:-</u></p> <ol style="list-style-type: none"> 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.
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<p>7</p> <ul style="list-style-type: none"> • The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA. • The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <p><i>Reference – (Section 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</i></p>	<p>The DSR being a public document after approval shall be signed with seal (<i>in each page of DSR</i>) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>
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Process Flow Chart



Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	

STANDARD OPERATING PROCEDURE

**Preparation/Modification of D.S.R. for Sand Mining or R.B.M. by
District Level Sub-Divisional Committee and
its Appraisal/Approval by SEAC/SEIAA, U.P.**

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.

Background and Scope of Work: - The SOP has been prepared as per MoEF&CC, GoI, Notification No. S.O. 141(E), dated 15-Jan-2016, S.O. 3611 (E), dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020 & Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and MoEF&CC, GoI letter dated 04/12/2023 regarding DSR.

Short Titles:-

Detailed Title	Short Title to be read hereafter
Sustainable Sand Mining Management Guidelines 2016	SSMMG-2016
Enforcement & Monitoring Guidelines for Sand Mining -2020	EMGSM-2020
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR

• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<ul style="list-style-type: none"> • D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.
2	<p>Preparation of DSR – DSR which is a technical document shall be prepared in line with the MoEF&CC Notification, dated 15/01/20216, dated 25-July-2018 and ESMMG 2020. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> • Contents of Report <ol style="list-style-type: none"> 1. Introduction 2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities). 3. List of Mining Leases in the District with location, area and period of validity. 4. Details of Royalty or Revenue received in last three years. 5. Detail of Production of Sand/Morrum/RBM or other minor mineral in last three years. 	<ul style="list-style-type: none"> • The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QCI/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining. • Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities

<p>6. Process of deposition of sediments in the Rivers of the District (River Geometry).</p> <p>7. General Profile of the District.</p> <p>8. Land utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.</p> <p>9. Physiography of the District.</p> <p>10. Rainfall: month-wise.</p> <p>11. Geology and Mineral Wealth.</p> <p>12. The report shall also contain:-</p> <p>a) District wise detail of river or stream and other sand source;</p> <p>b) District wise availability of sand or gravel or aggregate resources;</p> <p>c) District wise detail of existing mining leases of sand and aggregates.</p> <p>13. Drainage system with description of main rivers</p> <p>a) Name of the river.</p> <p>b) Area drained (sq. km)</p> <p>c) Percentage area drained in the District.</p> <p>14. Salient Features of Important Rivers and Streams:-</p> <p>a) Name of the river or stream.</p> <p>b) Total length in the district.(in Km.)</p> <p>c) Place of origin.</p> <p>d) Altitude at origin.</p> <p>e) Portion of the river or stream recommended for mineral concession.</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> • It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM. • Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR. • The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. landuse pattern.
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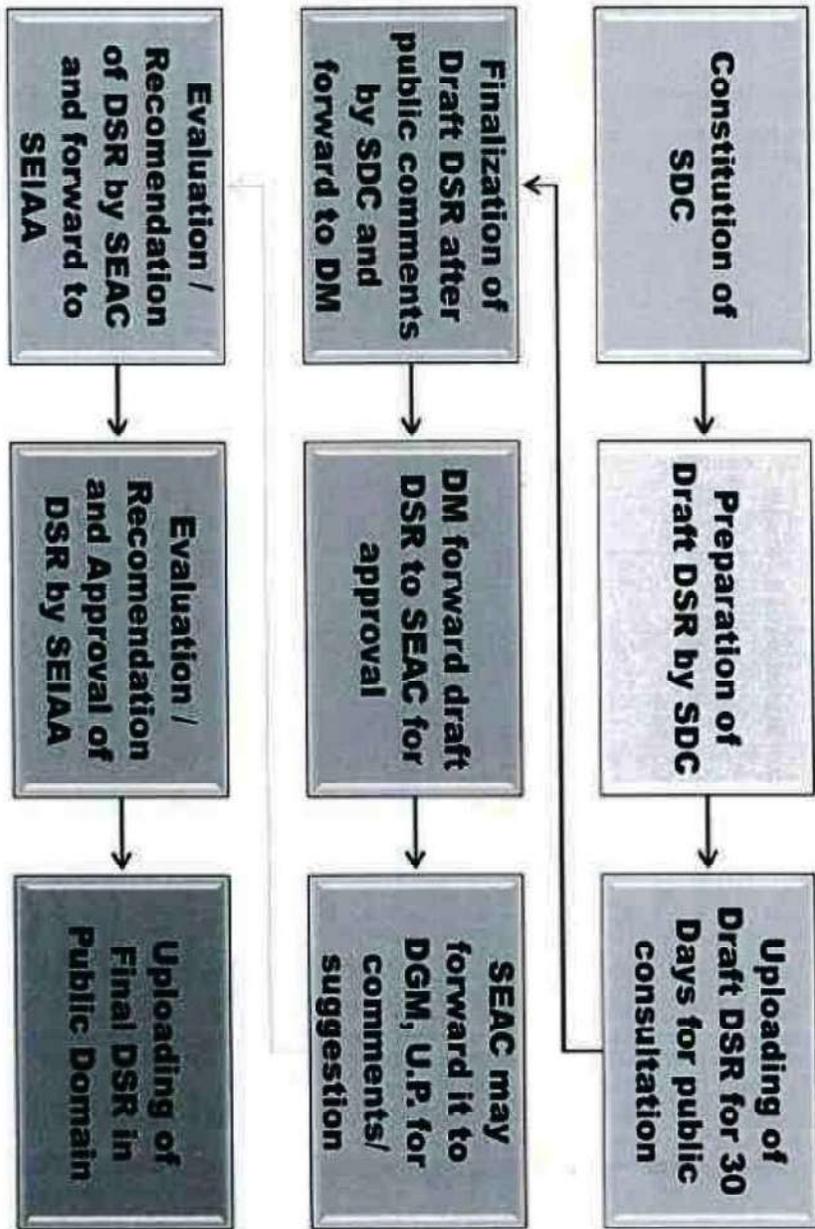
<p>f) Length of area recommended for mineral concession.(in Kms)</p> <p>g) Average width of area recommended for mineral concession (in meters)</p> <p>h) Area recommended for mineral concession (in square meter)</p> <p>i) Mineable mineral potential (in metric tonne) (60% of total mineral potential)</p> <p>15. Mineral Potential:-</p> <p>a) Boulder (MT)</p> <p>b) Bajari (MT)</p> <p>c) Sand (MT)</p> <p>d) Total Mineable Mineral Potential (MT)</p> <p>16. Annual Deposition:-</p> <p>a) River or Stream.</p> <p>b) Portion of the river or stream recommended for mineral concession.</p> <p>c) Length of area recommended for mineral concession.(in Kms)</p> <p>d) Average width of area recommended for mineral concession (in meters)</p> <p>e) Area recommended for mineral concession (in square meter)</p> <p>f) Mineable mineral potential (in metric tonne) (60% of total mineral potential)</p> <p>g) Total for the District</p> <ul style="list-style-type: none"> • After this Annexure-I to Annexure-IV shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR 	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> • The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR. • It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document. • For this a district specific mineral resource map shall be prepared in
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	<p><i>(Reference – Page-64 to 67 of EMGSM-2020)</i></p> <ul style="list-style-type: none"> Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC. The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image. The mineable resource is to be calculated based on field investigation, geology of the catchment area, site conditions locations, depth of mineral availability and other geomorphic features. The mineable resource should be 50 to 60 % of the total resource available. 	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
<p>3</p>	<p>Once the Draft DSR and Annexure I to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office.</p> <p><i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i></p> <p><i>(Reference - EMGSM- -2020, Para 4.1.1 (clause – O & P; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
<p>4</p>	<p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM- -2020, Para 4.1.1 (clause – p; Page-19)</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>

<p><i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i></p>	
<p>5 Thereafter, the draft DSR shall be finalized including Annexure-1 to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.</p>	<p>For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.</p>
<p>6</p> <ul style="list-style-type: none"> • The DM shall forward the proposed DSR to SEAC for examination and approval. • The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P. • The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR. • The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions. • The SEIAA may approve the draft DSR on the basis of recommendations of SEAC. <p><i>Reference – (Para 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</i></p>	<ul style="list-style-type: none"> • The DM of respective district shall send the draft DSR, along with following documents <u>Following shall be the Annexures of the DM letter:-</u> 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft

		<p>DSR.</p> <p>8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification.</p> <p>9. Minutes of the SDC recommending draft DSR.</p>
7	<ul style="list-style-type: none"> • The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA. • The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <p><i>Reference – (Para 14(i & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>The DSR being a public document after approval shall be signed with seal (<i>in each page of DSR</i>) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>

Process Flow Chart



Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-I to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC - 1 & 2) was held in Directorate of Environment, U.P. on 10/10/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Shri Om Prakash Srivastava,	Member, SEAC-1
5. Dr. Brij Bihari Awasthi,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Shri Tanzar Ullah Khan,	Member, SEAC-2
8. Dr. Shiv Om Singh,	Member, SEAC-2
9. Shri Naveen Das,	Add. Director, DGM, Lucknow
10. Shri Lalita Prasad	Asstt. Geologist, DGM, Lucknow
11. Shri S. N. Patel,	Geologist, DGM, Lucknow
12. Shri Jitendra Kumar Sharma,	Mining Inspector, Deoria
13. Shri Abhishek Kumar Patel,	District Mines Officer, Shahjahanpur
14. Shri Ashish Singh,	Mining Officer, Lakhimpur Kheri
15. Shri Shatrughan Singh,	Mining Officer, Kaushambi
16. Shri Bashishthe Kumar Yadav,	Mining Officer, Hamirpur
17. Shri Mukesh Kumar Mishra,	Mining Officer, Siddharthnagar
18. Shri Parasnath Yadav,	Mining Officer, Ghazipur
19. Shri Ajay Kumar Yadav,	Mining Officer, Prayagraj
20. Shri Mafat Lal,	Mining Officer, Firozabad

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda (1): Evaluation/Appraisal of District Survey Report (DSR) of District-Deoria**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Deoria submitted the draft DSR vide its letter no. 298/अ-अनु-2024, dated 02/07/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director - Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1535/डी0एस0आर0, dated 07/10/2024 and mentioned as follows:



Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद देवरिया द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 09/10/2024. During the meeting a presentation was given by Shri Jitendra Kumar Sharma, Mining Inspector, Deoria along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 09/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 09/10/2024 for evaluation/appraisal of DSR of District- Deoria. Based on the documents submitted, a presentation on DSR Deoria for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Jitendra Kumar Sharma, Mining Inspector, Deoria along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Deoria was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 13 mining lease areas.
2. Thereafter, the updated DSR of District- Deoria was prepared by Sub-Divisional Committee of District-Deoria in Year-2024 total 03 (01 existing and 02 new) lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Deoria vide its letter no. 298/ब०अनु०-2024, dated 02/07/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Deoria has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 03 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?

- District Mining Inspector, Deoria informed that funds amounting to Rs. 60,41,000/- approx. have been allotted and phase wise utilized since 2020 from DMF funds and will be use as per the objectives of DMF Rules.

2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Inspector, Deoria informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Inspector, Deoria informed that as per the Rule of UPMCCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Deoria?**
 - District Mining Inspector, Deoria informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Inspector, Deoria agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Inspector, Deoria informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMCCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
7. **SEAC asked about four dropped leases which were mentioned in Previous DSR.**
 - District Mining Inspector, Deoria informed that total 13 areas were included in the previous DSR, in which the validity of all mining leases was for only one year. After NGT order that mining should not be carried out in main stream of the river. All leases got canceled. In the new DSR, serial number 2 and 3 (Gata No-765mi, Area-11.50 Ha. Village- Narsinghdar khadar, Tehsil- Barhaj and Gata no. 87mi, Area- 2.298 Ha. Village- Raipur Chaklial Khadar, Tehsil- Barhaj) was proposed as a new area after conducting fresh survey and apart from this, serial number 1 (Gata No-396/1, Area-11.70 Ha.

Village- Takia Dharhara Tehsil- Salempur) was included as existing in the list of mining leases.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Deoria along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 03 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (2): Evaluation/Appraisal of District Survey Report (DSR) of District- Shahjahanpur

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Shahjahanpur submitted the drafts DSR vide its letter no. 657/खनन अनुभाग/2024, dated 17/09/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1489/DSR, dated 27/09/2024 and mentioned as follows:

"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद शाहजहाँपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया..."

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Abhishek Kumar Patel, District Mines Officer, Shahjahanpur along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District-Shahjahanpur. Based on the documents submitted, a presentation on DSR Shahjahanpur for minor mineral River Bed Mineral (Sand)-2024 was made by Mr. Abhishek Kumar Patel, District Mines Officer, Shahjahanpur along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Shahjahanpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 02 mining lease areas.
2. Thereafter the updated DSR of District-Shahjahanpur was prepared by Sub-Divisional Committee of District- Shahjahanpur in Year-2024 total 01 (01 Existing Govt. Land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Shahjahanpur vide its letter no. 657/खनन अनुभाग / 2024, dated 17/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Shahjahanpur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 01 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mines Officer, Shahjahanpur informed that funds amounting to Rs. 2,30,76,355/- approx. have been allotted and phase wise utilized Amount of Rs. 1,45,98,950.50/- since 2017 from DMF funds and Rs. 88,77,404.50/- as Balance Amount which will be use as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mines Officer, Shahjahanpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.

3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mines Officer, Shahjahanpur informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Shahjahanpur?**
 - District Mines Officer, Shahjahanpur informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mines Officer, Shahjahanpur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mines Officer, Shahjahanpur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
7. **SEAC asked about four dropped leases which were mentioned in Previous DSR.**
 - District Mines Officer, Shahjahanpur informed that total 02 mining lease areas were included in the previous DSR, in which the validity of both mining leases were 05 years. In the new DSR, one lease is excluded due to construction of bridge within 500 meter radius from mining lease area so that there is only 01 existing lease having validity of 05 year.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Shahjahanpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there is 01 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

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4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (3): Evaluation/Appraisal of District Survey Report (DSR) of District-Lakhimpur Kheri**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Lakhimpur Kheri submitted the draft DSR vide its letter no. 1883/खनिज-एमओएमसीओ-तीस-विधि(2024-25), dated 12/09/2024 for evaluation/appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1237/डीओएसओआरओ, dated 20/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद लखीमपुर खीरी द्वारा प्रस्तुत ड्राफ्ट डीओएसओआरओ का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Ashish Singh, Mining Officer, Lakhimpur Kheri along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Lakhimpur Kheri. Based on the documents submitted, a presentation on DSR Lakhimpur Kheri for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-

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2024 was made by Shri Ashish Singh, Mining Officer, Lakhimpur Kheri along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Lakhimpur Kheri was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 23 mining lease areas.
2. Thereafter the updated DSR of District- Lakhimpur Kheri was prepared by Sub-Divisional Committee of District- Lakhimpur Kheri in Year-2024 and total 08 (08 Existing Govt. Land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-I to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Lakhimpur Kheri vide its letter no. 1883/खनिज-एम0एम0सी0-तीस-विविध(2024-25), dated 12/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Lakhimpur Kheri has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 08 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Lakhimpur Kheri informed that funds amounting to Rs 56.76 Lacs approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Lakhimpur Kheri informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Lakhimpur Kheri informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and

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Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

4. **SEAC asked about the further mineral development in District Lakhimpur Kheri?**
 - District Mining Officer, Lakhimpur Kheri informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Lakhimpur Kheri agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Lakhimpur Kheri informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Lakhimpur Kheri along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 08 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (4): Evaluation/Appraisal of District Survey Report (DSR) of District- Kaushambi**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Kaushambi submitted the draft DSR vide its letter no. 2375/खनन सहो को, dated 24/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1512/डीएसआर, dated 30/10/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद कौशाम्बी द्वारा प्रस्तुत ड्राफ्ट डीएसआर का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 09/10/2024. During the meeting a presentation was given by Shri Shatrughan Singh, Mining Officer, Kaushambi along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Kaushambi. Based on the documents submitted, a presentation on DSR Kaushambi for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Shatrughan Singh, Mining Officer, Kaushambi along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Kaushambi was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 53 mining lease areas.
2. Thereafter, the updated DSR of District- Kaushambi was prepared by Sub-Divisional Committee of District- Kaushambi in Year-2024 and total 42 (42 existing lease) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Kaushambi vide its letter no. 2375/खनन सहा0 कौ0, dated 24/08/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Kaushambi has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 42 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Kaushambi informed that funds amounting to Rs 6.24 crores approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Kaushambi informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Kaushambi informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Kaushambi?**
 - District Mining Officer, Kaushambi informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Kaushambi agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**

- District Mining Officer, Kaushambi informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Kaushambi along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 42 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (5): Evaluation/Appraisal of District Survey Report (DSR) of District-Firozabad

The Secretariat informed the committee that District-Firozabad comes under the purview of TTZ area therefore, NEERI member is mandatory to present during the appraisal of the DSR. The DGM was not circulated the report of DSR to Dr. S.K. Goyal, Member, NEERI. Hence, the committee directed to circulate the copy of DSR to Member NEERI and the matter is deferred to next SEAC meeting.

Agenda (6): Evaluation/Appraisal of District Survey Report (DSR) of District-Hamirpur

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble

Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Hamirpur submitted the draft DSR vide its letter no. 319/Khanij – MMC-30-Vividh (2024-25), dated 10/06/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1399/DSR, dated 12/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, हमीरपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 24/09/2024. During the meeting a presentation was given by Shri Bashishthe Kumar Yadav, Mining Officer, Hamirpur along with other senior officers of DGM.

The Secretariat informed the committee that earlier the District Survey Report (DSR) of District-Hamirpur was put up in joint meeting of SEAC-1&2 dated 24/09/2024 and observed as follows:

“...During the appraisal of DSR the joint committee observed that initial District Survey Report of District-Hamirpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016 and further it has been updated time to time and finally it comprised 194 mining lease areas. Sub-Divisional Committee of District-Hamirpur was prepared the updated DSR of District-Hamirpur in Year-2024 and total 119 mining lease areas area proposed in final updated DSR.

The committee raises the queries regarding the large number of mining lease areas are dropped in updated DSR of 2024 which were mentioned in previous DSR. The Mining Department could not reply satisfactorily. Therefore, the committee directed to submit the reason for large number of mining lease areas are dropped in updated DSR of 2024.”

Mining Department submitted the reply of above observations of joint committee and the matter was listed in joint meeting dated 09/10/2024. Mining Department informed the committee as follows:

“...अवगत कराना है कि पूर्व के डी0एस0आर0 में कुल 183 क्षेत्र सम्मिलित थे, जिनमें वर्ष- 2023 में 11 नये क्षेत्रों को जोड़ा गया। इस प्रकार डी0एस0आर0 में कुल 194 क्षेत्र हो गये। वर्तमान प्रस्तावित डी0एस0आर0 में कुल 110 क्षेत्र पूर्व के डी0एस0आर0 के सम्मिलित है तथा नये 09 खनन जोड़ने हेतु प्रस्तावित है। इस प्रकार प्रस्तावित डी0एस0आर0 में कुल 119 क्षेत्र सम्मिलित है। पूर्व डी0एस0आर0 के 194 क्षेत्रों में से 110 क्षेत्र नये डी0एस0आर0 में सम्मिलित करने के उपरान्त शेष 84 क्षेत्र बचते है। 84 क्षेत्रों में से 77 क्षेत्र राजस्व विभाग व खनन विभाग की संयुक्त जांच आख्या के अनुसार खनन क्षेत्रों में बालू/मौरम की उपयुक्त मात्रा न होने तथा क्षेत्र जलमग्न होने के कारण प्रस्तावित डी0एस0आर0 से हटा दिये गये हैं तथा शेष 07 क्षेत्र पुल बनने व अन्य कारणों से हटाये गये है व प्रस्तावित

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डी0एस0आर0 में पूर्व के 110 क्षेत्र में से 41 क्षेत्रों का रकबा प्रश्नगत क्षेत्र में कृषि भूमि आने, अन्य जनपद की सीमा में ओवरलैप करने व अन्य कारणों से कम किया गया है।”

Mining Department also submitted the reply of compliant letter dated 08/10/2024 made by Shri Rahul Gupta, Advocate through email and submitted as follows:

“प्राप्त शिकायत के संबंध में अवगत कराना है कि दिनांक 08.10.2024 को समय 5:30 PM पर शिकायत प्राप्त हुई है, जिसमें अज्ञात शिकायतकर्ता राहुल गुप्ता के द्वारा शिकायत की गयी है, जिस पर कोई हस्ताक्षर, पता व मोबाइल नम्बर अंकित नहीं है। शिकायतकर्ता द्वारा की गयी शिकायत का निस्तारण बिन्दुवार कर दिया गया है, जिसका विवरण निम्नवत् है:-

क्र०सं०	शिकायत	आख्या																
1	पृष्ठ संख्या-12 पर दी गयी तालिका में उल्लिखित है कि विद्यमान पट्टों (110) का क्षेत्रफल 1095.52 हे० है, जबकि प्रस्तावित मात्र 09 पट्टों का क्षेत्रफल 1399.00 हे० है। इसका तात्पर्य प्रस्तावित पट्टों का एकल क्षेत्रफल लगभग 150 हे० प्रति पट्टे से अधिक होना होता है जबकि पृष्ठ 13, 14, 15, 16 एवं 17 पर दी गयी तालिका संख्या-03 में ऐसी कोई सूचना उपलब्ध नहीं है।	बिन्दु संख्या-1 में की गयी आपत्ती का संबंध में अवगत कराना है कि टंकण त्रुटि के कारण हुई त्रुटि को सुधार लिया गया है, जिसका विवरण निम्नवत् है- <table border="1"> <thead> <tr> <th>S.N.</th> <th>Existing / proposed</th> <th>No. of leases</th> <th>Area (Ha)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Existing</td> <td>110</td> <td>2331.632</td> </tr> <tr> <td>2.</td> <td>Proposed</td> <td>09</td> <td>163.5</td> </tr> <tr> <td colspan="2">Total</td> <td>119</td> <td>2495.132</td> </tr> </tbody> </table>	S.N.	Existing / proposed	No. of leases	Area (Ha)	1.	Existing	110	2331.632	2.	Proposed	09	163.5	Total		119	2495.132
S.N.	Existing / proposed	No. of leases	Area (Ha)															
1.	Existing	110	2331.632															
2.	Proposed	09	163.5															
Total		119	2495.132															
2	Annexure-II रिपोर्ट के पृष्ठ संख्या-72 पर दी गयी सूचना के अनुसार क्रम संख्या-50 तथा क्रम संख्या-104 से 116 तक प्रस्तावित पट्टों का उल्लेख है, इसमें अधिकतम 26 हे० का पट्टा क्रम सं०-112 पर है, जिससे यह स्पष्ट होता है कि विद्यमान पट्टों का क्षेत्र त्रुटिपूर्ण रूप से दर्शाया गया है क्योंकि पूर्व के 05 वर्षों में हमीरपुर में अवैध खनन के कारण विद्यमान पट्टों की स्थिति बहुत ही शोचनीय है।	बिन्दु-2 में की गयी आपत्ति के संबंध में अवगत कराना है कि Annexure-II के क्रम सं 50 एवं 104 से 116 तक के क्षेत्र प्रस्तावित एवं विद्यमान (Existing) क्षेत्रों का उल्लेख है। अतः टिप्पणी प्रेषित करने वाली है, जो कि स्वीकार योग्य नहीं है। क्रम सं० 50 पर अंकित क्षेत्र व 109 से 116 तक अंकित क्षेत्र प्रस्तावित क्षेत्र है तथा अन्य 104 से 108 तक के क्षेत्र विद्यमान (Existing) क्षेत्र हैं।																
3	Annexure-IV में एकल पट्टों तथा उनके कलस्टर की सूचना को यह कहकर त्रुटिपूर्ण रूप से प्रस्तुत किया गया है कि रास्ते का आकलन पट्टा भिलेख के बाद किया जायेगा। यह तथ्य समिति से छुपाया जा रहा है कि गाँवों में चलने वाले भार वाहनों की संख्या किलनी भयावह हो जाती है, तथा उसके पर्यावरण पर पड़ने वाले दुष्परिणामों का आकलन ठीक प्रकार न हो सके।	कलस्टर एवं एकल पट्टे के आवागमन के रास्ते का आकलन LOI निर्गत करने उपरान्त पट्टाधारक द्वारा पर्यावरण प्रभाव आकलन रिपोर्ट EIA में कच्चा रास्ता हेतु संबंधित भूस्वामी से अनुबन्ध कराने के पश्चात् ही परिवहन का कार्य किया जाता है। खनन क्षेत्रों के विज्ञापन के समय रास्ते के संबंध में शासनादेश संख्या-1875/86-2017-57(सा०) /2017 दिनांक 14.08.2017 के बिन्दु संख्या-20(1) के अंतर्गत थिडर द्वारा रास्ते के संबंध में आवश्यक होने के पश्चात् ही ई-निविदा सह ई-नीलामी में भाग लिया जाता है तथा आशय पत्र निर्गत होने के पश्चात् नियमानुसार अधिम कार्यवाही करता है।																
4	चिन्हांकित किये गये पट्टों का निर्देशकों Coordinates (अक्षांश तथा देशांतर) का कोई उल्लेख पट्टों के साथ नहीं किया गया है जबकि यह पाया गया था कि पूर्व में हमीरपुर के पट्टों की नपत करके उनकी सीमा जालौन जिल तक तथा कुछ क्षेत्रों बाँदा जिले तक कर दी गयी थी, जिसके कारण पट्टों को पुनर्गठित करने की आवश्यकता पड़ी थी। अक्षांश-देशांतर के अभाव में समिति से अधी अधूरी सूचना के आधार पर जिला सर्वेक्षण रिपोर्ट को	बिन्दु संख्या-4 के संबंध में अवगत कराना है कि प्रस्तावित जिला सर्वेक्षण रिपोर्ट तैयार करने के पूर्व S.D.C. समिति द्वारा क्षेत्रों का स्थलीय निरीक्षण कर खण्डवार जिओकोर्डिनेट लिया गया है, जिसके आधार पर जॉच आख्या तैयार करते हुए प्रस्तावित डी0एस0आर0 बनाया गया है तथ जाँच आख्या को डी0एस0आर0 में संलग्न करते हुए सम्मिलित किया गया है।																

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	अनुमोदित कराने का प्रयास किया जा रहा है।	
5	Annexure-V के पृष्ठ संख्या-91 से 103 के मध्य क्रम संख्या-82, 83, 84, 85, 86, 88, 90, 91 एवं 92 पर दर्शाये गये पट्टों को विद्यमान श्रेणी में अंकित किया गया है, जबकि यह पट्टे पूर्व की डी0एस0आर0 में नहीं दर्शाये गये थे, इससे यह स्पष्ट होता है कि प्रस्तावित पट्टों की संख्या 09 न होकर 18 है तथा विद्यमान पट्टों के आकलन में गम्भीर त्रुटियाँ हैं, जिसमें पट्टों की संख्या एवं क्षेत्रफल का निर्धारण उचित प्रकार से नहीं किया गया है।	बिन्दु संख्या-5 के संबंध में अवगत कराना है कि प्रस्तावित जिला सर्वेक्षण रिपोर्ट के वर्णित Annexure-V के क्रम सं0 82, 83, 84, 85, 86, 88, 90, 91 एवं 92 पर दर्शाये गये क्षेत्रों को सक्षम स्तर द्वारा पत्रांक सं0-1707/ एम0228/2017 (खनन नीति)-डी0एस0आर0, दिनांक 19.02.2023 के माध्यम से जिला सर्वेक्षण रिपोर्ट संयोजित किये जाने का निर्णय लिया गया। जिस कारण यह खण्ड विद्यमान (Existing) श्रेणी के अंतर्गत आता है।
6	जिला सर्वेक्षण रिपोर्ट में 22 कलस्टर विद्यमान होने का उल्लेख किया गया है, परन्तु इनको किसी भी मानचित्र पर नहीं दर्शाया गया है, जिससे कि पट्टों की सीमाएँ स्पष्ट हो सकें।	SEIAA द्वारा निर्गत SOP के अनुसार खण्डवार मूल मानचित्र की आवश्यकता है जो D.S.R में संलग्न है।

उपरोक्तानुसार प्राप्त शिकायत में बिन्दु संख्या-1 पर की गयी शिकायत सही पाया गया है, जिसका सुधार कर लिया गया है व बिन्दु संख्या-02 से 06 तक की शिकायत भ्रामक एवं मनगढ़न्त पायी गयी है।

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District-Hamirpur. Based on the documents submitted, a presentation on DSR Hamirpur for minor mineral River Bed Sand/Morrum-2024 was made by Shri Bashishthe Kumar Yadav, Mining Inspector, Hamirpur along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Hamirpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 194 mining lease areas.
2. Thereafter, the updated DSR of District- Hamirpur was prepared by Sub-Divisional Committee of District- Hamirpur in Year-2024 and total 119 (110 existing and 09 new) mining lease areas have been proposed in updated DSR. Out of which 83 leases exist on the river bed of River Betwa, 17 exist of Yamuna, 12 leases exist on river bed of Dhasan and 07 leases exist on river bed of River Ken.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Hamirpur vide its letter no. 319/Khanij - MMC-30-Vividh (2024-25), dated 10/06/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Hamirpur has been also examined by the Director, Directorate of Geology & Mining, U.P.

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7. Lease wise NOC from Forest and Irrigation Department for all the 119 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Hamirpur informed that funds amounting to Rs 7.76 Crores approx. have been allotted in the year 2023-24 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Hamirpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Hamirpur informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Hamirpur?**
 - District Mining Officer, Hamirpur informed that at present there is 09 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Hamirpur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Hamirpur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management

Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee has gone through the reply of queries submitted by the DGM and found the reply seems to be satisfactory. The joint committee also noted that the points raised in complaint letter review by the Mining Department and found that the issues mentioned in point no.1, it is informed that due to typographical error in page no. 12 area mentioned as (Existing-1095.528 ha, Proposed-1399.604 ha) instead of (Existing-2331.632 ha, Proposed-163.5 ha) which was rectified and mentioned in final DSR. All the other points mentioned in compliant letter are irrelevant.

In view of above, the joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Hamirpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 119 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (7): Evaluation/Appraisal of District Survey Report (DSR) of District- Siddharthnagar

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Siddharthnagar submitted the draft DSR vide its letter no. 274/खनिज सहायक/डीएसआर/2024-25, dated 12/09/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1435/डीएसआर, dated 20/09/2024 and mentioned as follows:

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"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सिद्धार्थनगर द्वारा प्रस्तुत ड्राफ्ट डी०एस०आर० का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...."

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Mukesh Kumar Mishra, Mining Officer, Siddharthnagar along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District-Siddharthnagar. Based on the documents submitted, a presentation on DSR Siddharthnagar for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Mukesh Kumar Mishra, Mining Officer, Siddharthnagar along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Siddharthnagar was prepared in Year- 2020 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 03 mining lease areas.
2. Thereafter, the updated DSR of District- Siddharthnagar was prepared by Sub-Divisional Committee of District- Siddharthnagar in Year-2024 and total 05 (03 existing and 02 new) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Siddharthnagar vide its letter no. 274/खनिज सहायक/डी०एस०आर०/2024-25, dated 12/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Siddharthnagar has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 05 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?

- District Mining Officer, Ghazipur informed that funds amounting to Rs 2,38,94,929/- approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.

2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Siddharthnagar informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Siddharthnagar informed that as per the Rule of UPMOCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Kaushambi?**
 - District Mining Officer, Siddharthnagar informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Siddharthnagar agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Siddharthnagar informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Siddharthnagar along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 05 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

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4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (8): Evaluation/Appraisal of District Survey Report (DSR) of District- Ghazipur**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Ghazipur submitted the draft DSR vide its letter no. 3467/12-खनन/2024, dated 24/09/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1469/डी0एस0आर0, dated 25/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद गाजीपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Parasnath Yadav, Mining Officer, Ghazipur along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Ghazipur. Based on the documents submitted, a presentation on DSR Ghazipur for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Parasnath Yadav, Mining Officer, Ghazipur along with Senior Officials of D.G.M. –UP.

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Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Ghazipur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 06 mining lease areas.
2. Thereafter, the updated DSR of District- Ghazipur was prepared by Sub-Divisional Committee of District- Ghazipur in Year-2024 and total 04 (02 existing and 02 new) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Ghazipur vide its letter no. 3467 / 12-खनन/2024, dated 24/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Ghazipur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 04 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?
 - District Mining Officer, Ghazipur informed that funds amounting to Rs 25.04 Lakhs approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.
 - District Mining Officer, Ghazipur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?
 - District Mining Officer, Ghazipur informed that as per the Rule of UPMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with Lol and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

4. SEAC asked about the further mineral development in District Ghazipur?

- District Mining Officer, Ghazipur informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

5. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.

- District Mining Officer, Ghazipur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

6. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

- District Mining Officer, Ghazipur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Ghazipur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (9): Evaluation/Appraisal of District Survey Report (DSR) of District-Pravagraj**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O.

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141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Prayagraj submitted the draft DSR vide its letter no. 1688/Khanij/2024-25, dated 22/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1401/DSR, dated 12/09/2024 and mentioned as follows:

"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, प्रयागराज द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया..."

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 24/09/2024. During the meeting a presentation was given by Shri Ajay Kumar Yadav, Mining Officer, Prayagraj along with other senior officers of DGM.

The Secretariat informed the committee that earlier the District Survey Report (DSR) of District-Prayagraj was put up in joint meeting of SEAC-1&2 dated 24/09/2024 and observed as follows:

"...During the appraisal of DSR the Secretariat informed the joint committee that a compliant letter dated 20/09/2024 of Shri Sanjay Tiwari, Environment Activist, Village-Diha, Karchhana, Prayagraj has been received in Secretariat against the District Survey Report of Prayagraj. The committee has gone through the compliant letter and opined that the above compliant letter should be shared with Mining Department to submit factual report on the points raised in compliant letter dated 20/09/2024 along with supporting documents. The matter will be discussed after receipt of above information."

In view of above decision, District Magistrate, Prayagraj vide its order dated 29/09/2024 form a joint committee of Additional District Magistrate (Admin), Prayagraj and Senior Mining Officer, Prayagraj to provide a factual report on the issued raised in compliant letter dated 20/09/2024 of Shri Sanjay Tiwari. District Magistrate, Prayagraj vide its letter no. 1907/Khanij/2024-25, dated 08/10/2024 provided the factual report to SEAC and mentioned as follows:

"...जनपद प्रयागराज के साधारण बालू के तैयार नवीन जिला सर्वेक्षण रिपोर्ट 2024 के सम्बन्ध में श्री संजय तिवारी, पर्यावरण कार्यकर्ता निवासी ग्राम-डीहा, करछना, प्रयागराज द्वारा प्रस्तुत शिकायती पत्र दिनांक 20.09.2024 के सम्बन्ध में Minutes of the Joint Meeting of SEAC-1 and SEAC-2 U.P. held on 24/09/2024 में लिये गये निर्णय के क्रम में जिलाधिकारी महोदय के आदेश दिनांक 29.09.2024 के अनुपालन में तथ्यात्मक जाँच आख्या निम्नवत् है:-

बिन्दु-1	उत्तर-
1. यह कि सैंड मैनेजमेंट गाइडलाइन 2016 व 2020 में दिए गए प्राविधानों के तहत प्रत्येक 05 वर्ष पर जिले का जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाकर ही खनन क्षेत्र का निर्धारण किया जाना नियमावली	उपरोक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि खनन नीति-2017 में किये गये प्राविधानानुसार जनपद प्रयागराज में साधारण बालू के खनन क्षेत्रों का जिला सर्वेक्षण रिपोर्ट-2017 में तैयार कराया गया था। निदेशक, भूतत्व एवं खनिकर्म निदेशालय च0प्र0 खनिज भवन, लखनऊ के पत्र सं0- 1496/एम-1एचिन्हाकन/2020(II) दिनांक 18.12.2020 व पत्र सं0-1992/एम-1ए चिन्हाकन /2020(II) दिनांक 18.01.2021

<p>में है जिसके तहत जनपद प्रयागराज में वर्ष 2018 में बालू खनन क्षेत्रों के संबंध में जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाया गया था जिसे 5 वर्ष के पश्चात पुनः निर्धारण किया जाना था, किंतु संबंधित अधिकारियों द्वारा उदासीनता दिखाते हुए निर्धारित अवधि में डीएसआर नहीं बनाया गया इस कारण से विगत वर्षों में SEIAA सूची में पर्यावरण अनापत्ति से संबंधित प्रकरण लंबित पड़े हुए हैं, इसके मुख्य रूप से उत्तरदाई जिला स्तरीय राज्य अधिकारी हैं।</p>	<p>के द्वारा उपखनिजों के नये खनन क्षेत्रों के चिन्हांकन कर डीएसओआर में सम्मिलित करने हेतु प्रस्ताव उपलब्ध कराने के निर्देश के अनुपालन में आदेश सं०-2868/खनन/2022-23 दिनांक 19.01.2023 द्वारा गठित समिति के अनुपालन में जनपद प्रयागराज के साधारण बालू के 32 पुराने खनन क्षेत्र जो वर्ष 2017 के डीएसओआर में सम्मिलित थे तथा 03 नये खनन क्षेत्रों कुल 35 साधारण बालू खनन क्षेत्रों के डीएसओआर से सम्बन्धित एनेक्चर 1, 2 व 7 पर सूचना निर्धारित प्रारूप पर पत्र सं०-441/खनिज/2023-24 दिनांक 16.05.2023 द्वारा निदेशक, भूतत्व एवं खनिकर्म निदेशालय को उपलब्ध करायी गयी थी। उक्त के क्रम में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के पत्र सं०-1003/एम-228/2017 (खनन नीति)- डीएसओआर दिनांक 08.09.2023 द्वारा साधारण बालू के 03 नये खनन क्षेत्रों को खनन परिहार पर 05 वर्षों के लिए जिला सर्वेक्षण रिपोर्ट में संयोजित किये जाने हेतु अनुमति प्रदान की गयी थी।</p> <p>निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ के पत्र संख्या-1665/एम-228/खनन नीति-2017 डी० एस०आर० दिनांक 15.12.2023 एवं पत्र सं०- 2182/एम०-228/खनन नीति-2017 डी० एस०आर० दिनांक 12.02.2024 द्वारा जनपदों के जिला सर्वेक्षण रिपोर्ट (डीएसओआर) के अनुमोदन हेतु प्रस्ताव SEIAA एवं SEAC की संयुक्त बैठक दिनांक 02.02.2024 में लिये गये निर्णय एवं तैयार की गयी Standard Operating Procedure (SOP) के अनुसार जनपद प्रयागराज में उपलब्ध उपखनिज यथा साधारण बालू, सैण्ड स्टोन तथा सिलिका सैण्ड के खनन क्षेत्रों के जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश संख्या-2984/खनिज/2023-24 दिनांक 11.03.2024 द्वारा गठित Sub-Divisional Committee (SDC) की बैठक दिनांक 25.06.2024 को सम्पन्न हुई थी, जिसमें तैयार किये गये ड्राफ्ट रिपोर्ट एनेक्जर 1 से 7 का परीक्षण किया गया, परीक्षणोपरान्त ड्राफ्ट को पत्र संख्या-1069/खनिज/SOP-बैठक/2024-25 दिनांक 01.07.2024 को पब्लिक डोमेन (जिले की वेबसाइट), कलेक्ट्रेट कार्यालय एवं खनन कार्यालय पर 30 दिवस के लिए आपत्तियां/ सुझाव प्राप्त किये जाने हेतु अपलोड किया गया था तथा दो हिन्दी दैनिक समाचार पत्रों में भी प्रकाशन करायी गयी। कार्यालय पत्र संख्या -1385/खनिज/2024-25 दिनांक 02.08.2024 द्वारा तैयार ड्राफ्ट में अंतिम निर्णय लिये जाने हेतु गठित Sub-Divisional Committee (SDC) की बैठक दिनांक 08.08.2024 में की गयी संस्तुति अनुसार साधारण बालू खनन क्षेत्रों के तैयार नवीन जिला सर्वेक्षण रिपोर्ट 2024 पर अनुमोदन प्रदान हेतु प्रस्ताव प्रेषित किया गया है।</p> <p>यहाँ यह भी उल्लेखनीय है कि जनपद प्रयागराज के साधारण बालू के 35 खनन क्षेत्रों का तैयार जिला सर्वेक्षण रिपोर्ट टोपों मानचित्र के अनुसार था, जिसे वर्तमान नियमों के तहत खसरा मानचित्र पर व्यवस्थित किये जाने हेतु साधारण बालू खनन क्षेत्रों के अन्तर्गत आने वाले विभिन्न ग्रामों के राजस्व मानचित्र प्राप्त कर पूर्ण कार्यवाही सम्पन्न करायी गयी है, जिसके अन्तर्गत 05 खनन क्षेत्र जलमग्न पाये जाने तथा 07 खनन क्षेत्र के सम्बन्ध में वन विभाग द्वारा कछुआ सेंचुरी की परिधि में होने के कारण वन अनापत्ति न दिये जाने के फलस्वरूप कुल 12 खनन क्षेत्रों को डीएसओआर से हटाते हुए वर्तमान में 23 खनन क्षेत्रों का नवीन जिला सर्वेक्षण रिपोर्ट 2024 अनुमोदन हेतु प्रेषित किया गया है।</p> <p>उपरोक्त से स्वतः स्पष्ट है कि जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों के जिला सर्वेक्षण रिपोर्ट के सम्बन्ध में कोई भी उदासीनता नहीं बरती गयी है।</p>
<p>2. यह कि विगत माह में जनपद प्रयागराज में बालू खड से संबंधित जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाए जाने की जानकारी प्रार्थी को हुई तो प्रार्थी के द्वारा जनपद प्रयागराज की NIC की वेबसाइट पर उपरोक्त रिपोर्ट की खोज किया</p>	<p>उक्त विन्दु के सम्बन्ध में स्पष्ट करना है कि एसओपी० के अनुसार जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों के नवीन जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु गठित एसओडी०सी० की आख्या दिनांक 25.08.2024 के अनुसार तैयार जिला सर्वेक्षण रिपोर्ट के ड्राफ्ट रिपोर्ट एवं एनेक्चर-1 से 7 को पब्लिक डोमेन (जिले की वेबसाइट) पर दिनांक 01.07.2024 अपलोड करते हुए कलेक्ट्रेट कार्यालय एवं खनन कार्यालय पर 30 दिवस के अनुसार आपत्तियों/सुझाव मांगे गये थे तथा 02 हिन्दी दैनिक</p>

<p>तो NIC में कहीं पर भी उपरोक्त नए जिला सर्वेक्षण रिपोर्ट संबंधित कोई भी डाटा/जानकारी उपलब्ध नहीं पाई गई इससे स्पष्ट है कि संबंधित अधिकारी द्वारा आपत्ति का आमंत्रण किए जाने संबंधित प्राविधान का अनुपालन नहीं कराया गया।</p>	<p>समाचार पत्रों (दैनिक जागरण तथा अमर उजाला) में भी प्रकाशित कराया गया था, जिसके क्रम में मे० वेदान्त इण्टरप्राइजेज प्रो० श्री कदम राज सिंह पुत्र स्व० भानु प्रताप सिंह निवासी ग्राम अमावा, मधुपुर, जिला जौनपुर (उ०प्र०) के पत्र दिनांक 29.07.2024 द्वारा आपत्ति प्रस्तुत की गयी थी, जिसे आदेश सं०-1482/खनन/ 2024-25 दिनांक 08.08.2024 द्वारा निस्तारित करते हुए आपत्तिकर्ता को सूचित कर दिया गया था। इस प्रकार शिकायतकर्ता का यह कथन कि जिला सर्वेक्षण रिपोर्ट को एन०आई०सी० के वेबसाइट पर अपलोड नहीं किया गया है निराधार, असत्य एवं धांका है।</p>
<p>3. यह कि प्रयागराज में यमुना नदी में बने हुए बालू खनन क्षेत्रों में अधिकतर खंड खनन अवधि अर्थात् मई-जून तक 60-70% और कहीं-कहीं तो 80% क्षेत्र सदैव जलमग्न रहते हैं इसलिए परिवर्तन स्वरूप बनाए जाने वाले जिला सर्वेक्षण रिपोर्ट (डीएसआर) में इसे चिन्हित कर संशोधन किया जाना पर्यावरणीय दृष्टिकोण से उचित है, किंतु जनपद प्रयागराज के यमुना नदी में बने हुए बालू खंडों में इस प्रकार से जलमग्न क्षेत्र का कोई परीक्षण नहीं किया गया बल्कि पूर्व से बने हुए खंडों को ही संलग्न करते हुए यथावत नया डीएसआर बनाकर खनन निदेशालय भेजे जाने की जानकारी प्रार्थी को हुई है जो नियमानुसार नहीं है क्योंकि तहसील करछना के यमुना नदी में बने खंड स्थित ग्राम मढीका, मीरखपुर, विद्यापीठ, बसवार जो कि 80-100% तक खनन अवधि जून माह तक भी सदैव जलमग्न रहते हैं, तथा इसी प्रकार जनपद प्रयागराज में ही तहसील बारा के यमुना नदी तल के बालू खनन क्षेत्र स्थित ग्राम-नगरवार, मानपुर, कचरा, मिसिरपुर, मझियारी, भंगौर जिनके क्षेत्र भी खनन अवधि माह जून तक भी 80-100% तक जलमग्न रहते हैं (साक्ष्य के रूप में गूगल मैप से संबंधित क्षेत्र का अवलोकन करने का कट करे) इस प्रकार जलमग्न क्षेत्र को नए जिला सर्वेक्षण रिपोर्ट (डीएसआर) में शामिल करने के कारण पर्यावरण नियमों का उल्लंघन हुआ है।</p>	<p>उक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि एस०ओ०पी० के अनुसार जनपद प्रयागराज के सभारण बालू खनन क्षेत्रों की जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश सं०-2984/खनिज/ 2023-24 दिनांक 11.03.2024 द्वारा एस०डी०सी० की टीम गठित की गयी थी, जिनने निम्न सदस्य हैं-</p> <ol style="list-style-type: none"> 1. सगस्त उपजिलाधिकारी, प्रयागराज। 2. प्रनागीय निदेशक, सामाजिक वानिकी वन प्रभाग, प्रयागराज द्वारा नामित वन क्षेत्राधिकारी। 3. अधिशाषी अभियंता, सिंचाई विभाग, प्रयागराज। 4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, प्रयागराज। 5. उपेक्ष खान अधिकारी, प्रयागराज। 6. खान निरीक्षक, प्रयागराज। 7. सर्वेक्षक, शे०का०, प्रयागराज। 8. मानचित्रकार, शे०का०, प्रयागराज। <p>उपरोक्त एस०डी०सी० कमेटी द्वारा प्रस्तुत स्थलीय/अभिलेखीय आख्या के आधार पर जिला सर्वेक्षण रिपोर्ट तैयार करायी गयी है। एस०डी०सी० कमेटी द्वारा जनपद प्रयागराज के सभारण बालू के 05 खनन क्षेत्रों के सम्बन्ध में क्षेत्र जलमग्न होने की आख्या तथा 07 खनन क्षेत्रों हेतु वन अनापत्ति न प्राप्त होने के आधार पर उसे जिला सर्वेक्षण रिपोर्ट से हटा दिया गया है। एस०डी०सी० कमेटी द्वारा तहसील बात के अन्तर्गत आने वाले खनन क्षेत्रों की दिनांक 10.06.2024, तहसील करछना के खनन क्षेत्रों की दिनांक 06.06.2024, तहसील हण्डिया के खनन क्षेत्रों की दिनांक 11.06.2024, तहसील मेजा के खनन क्षेत्रों की दिनांक 07.06.2024, तहसील सदर के खनन क्षेत्रों की दिनांक 11.06.2024 तथा तहसील कोरांव के खनन क्षेत्रों की दिनांक 04.06.2024 को स्थलीय जाँच की गयी थी। उक्त जाँच आख्या में उपखनिज की उपलब्धता के सम्बन्ध में आख्या प्रस्तुत की गयी है। तदनुसार नियमानुसार वन विभाग व सिंचाई विभाग से अनापत्ति प्राप्त करते हुए 23 खनन क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में सम्मिलित किया गया है।</p> <p>यहाँ यह भी उल्लेखनीय है कि उक्त बिन्दु के शिकायत में उल्लेखित ग्राम मढीका, मीरखपुर, विद्यापीठ व बसवार जिसे 80 से 100 प्रतिशत तक खनन अवधि जून माह तक भी सदैव जलमग्न बताया गया है के सम्बन्ध में स्पष्ट करना है कि ग्राम बसवार खण्ड सं०-14 में खनन पट्टा दिनांक 09.01.2023 से 08.01.2028 तक के लिए स्वीकृत/संचालित है तथा ग्राम मढीका, मीरखपुर, खण्ड सं०-16 में खनन पट्टा दिनांक 01.12.2021 से 30.11.2026 तक के लिए स्वीकृत/संचालित है।</p> <p>इसी प्रकार उक्त शिकायती बिन्दु में इंगित खनन क्षेत्र स्थित ग्राम-नगरवार, मानपुर, कचरा, मिसिरपुर, मझियारी, भंगौर जिसे भी 80 से 100 प्रतिशत जलमग्न बताया गया है, के सम्बन्ध में स्पष्ट करना है कि ग्राम मझियारी, खण्ड सं०-6 में साधारण बालू खनन पट्टा दिनांक 14.11.2023 से 13.11.2028 तक की अवधि के लिए खनन पट्टा स्वीकृत/ संचालित रहा है तथा ग्राम कचरा, खण्ड सं०-8 में साधारण बालू का खनन पट्टा दिनांक 08.11.2021 से 07.12.2028 तक स्वीकृत/संचालित है।</p> <p>इस प्रकार शिकायतकर्ता का यह कथन कि जलमग्न क्षेत्रों को नये जिला सर्वेक्षण रिपोर्ट में शामिल करने के कारण पर्यावरण नियमों उल्लंघन हुआ है, निराधार एवं असत्य है।</p>
<p>4. यह कि जिला स्तर से जो नया जिला सर्वे रिपोर्ट बना कर खनिज निदेशालय को भेजा गया है वह बिना मौके का निरीक्षण किये ऑफिस में बैठकर पुराने जिला सर्वेक्षण रिपोर्ट (डीएसआर) की नकल कर बनाया गया है जो कि</p>	

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<p>त्रुटिपूर्ण है क्योंकि विगत वर्षों में लगातार उक्त क्षेत्र में जल भराव रहा है इसके लिए विगत चार-पांच वर्षों का गूगल मैप में उपलब्ध जानकारी का अवलोकन व मिलान करके किया जाना उचित है।</p>	
<p>5. यह कि खनिज निदेशालय स्तर से टीम गठित कर यमुना नदी के उपरोक्त खनन खंडों से संबंधित जिला सर्वेक्षण रिपोर्ट (डीएसआर) का परीक्षण किया जाना पर्यावरणीय दृष्टिकोण से न्याय उचित होगा।</p>	<p>एस0ओ0पी0 के अनुसार गठित एस0डी0सी0 की टीम द्वारा सभी सञ्चालन बालू के खनन क्षेत्रों का स्थलीय/अभिलेखीय परीक्षण किये जाने के उपरान्त प्रस्तुत आख्या के आधार पर नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार कराया गया है। इस प्रकार पुनः जाँच किये जाने का वर्तमान में कोई औचित्य नहीं है क्योंकि मानसून सत्र होने के कारण वर्तमान में सभी खनन क्षेत्र जल भरव की स्थिति में हैं।</p>

यहाँ यह भी उल्लेखनीय है कि शिकायतकर्ता श्री संजय तिवारी, पर्यावरण कार्यकर्ता निवासी ग्राम-डीहा, करछना, प्रयागराज से सम्पर्क किये जाने के प्रयास से यह स्पष्ट हुआ कि ग्राम डीहा में श्री संजय तिवारी पर्यावरण कार्यकर्ता के रूप में कोई व्यक्ति मौजूद नहीं पाया गया तथा ग्राम डीहा के ग्राम प्रधान से जानकारी किये जाने पर भी उनके द्वारा बताया गया कि इस नाम का कोई पर्यावरण कार्यकर्ता ग्राम डीहा का निवासी नहीं है।"

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District- Prayagraj. Based on the documents submitted, a presentation on DSR Prayagraj for minor mineral River Bed Sand/Morrum-2024 was made by Shri Ajay Kumar Yadav, Mining Officer, Prayagraj along with Senior Officials of D.G.M.-UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Prayagraj was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 35 mining lease areas.
2. Thereafter, the updated DSR of District-Prayagraj was prepared by Sub-Divisional Committee of District- Prayagraj in Year-2024 and total 23 (23 existing govt. land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Prayagraj vide its letter no. 1688/Khanij/ 2024-25, dated 22/08/2024, the DSR was uploaded in public domain for the period of 30 days and compliant letter dated 29/07/2024 of Shri Kadamraj, M/s Vedansh Enterprises has been received during this period regarding khand no. 27 & 28 mentioned in draft DSR serial number 16 and 17. The above compliant letter put up in Sub-Divisional Committee (SDC) meeting dated 08/08/2024 and the committee take cognizance of compliant letter and disposed accordingly. As per decision taken in SDC meeting dated 08/08/2024, a letter regarding disposal of compliant also sent to complainant through registered post.
6. The Final Draft DSR of District-Prayagraj has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 23 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Prayagraj informed that funds amounting to Rs 37,49,04,336.5/- approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Prayagraj informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Prayagraj informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Prayagraj?**
 - District Mining Officer, Prayagraj informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Prayagraj agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Prayagraj informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee has gone through the factual report provided by the District Magistrate, Prayagraj and after detailed discussion the SEAC of the opinion that the points

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raised in compliant letter are baseless and did not find any merit. Accordingly, the compliant is disposed off.

In view of above, the joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District-Prayagraj along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 23 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

The meeting ended with a vote of thanks of Chairman.



(Dr. Ratan Kar)
Member, SEAC-1



(Om Prakash Srivastava)
Member, SEAC-1



(Dr. Brij Bihar Awasthi)
Member, SEAC-1

(Tanzar Ullah Khan)
Member, SEAC-2

(Dr. Shiv Om Singh)
Member, SEAC-2

(Ashish Tiwari)
Member-Secretary, SEAC-1&2



(Rajive Kumar)
Chairman, SEAC-1

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 733 /पर्या./सामान्य/2023

दिनांक 08 नवम्बर, 2024

विषय:- District Survey Report (DSR) of District- Hamirpur के सम्बन्ध में।

महोदया,

कृपया अवगत कराना है कि आपके पत्र संख्या 1399/डी0एस0आर0 दिनांक 12.09.2024 द्वारा प्रेषित ड्राफ्ट डी0एस0आर0- जनपद हमीरपुर को राज्य स्तरीय विश्लेषण मूल्यांकन समिति की बैठक दिनांक 10.10.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 25.10.2024 में 119 पट्टों हेतु निम्न शर्तों के साथ अनुमोदन प्रदान किया गया :-

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 119 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
8. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
9. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
10. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

11. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
12. Geo-coordinates of each lease should be mentioned in the DSR and submitted to SEIAA online.
13. Clusters should be clearly marked on district map and submitted to SEIAA within a months.

समिति/प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक- यथोक्त।

✓ प्रतिलिपि- जिलाधिकारी, हमीरपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0



(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 04/04/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 04/04/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Umesh Chand Sharma,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Dr. Brij Bihari Awasthi,	Member, SEAC-1
8. Dr. Amrit Lal Haldar,	Member, SEAC-2
9. Dr. Dineshwar Prasad Singh,	Member, SEAC-2
10. Shri Tanzar Ullah Khan,	Member, SEAC-2
11. Prof. Jaswant Singh,	Member, SEAC-2
12. Dr. Shiv Om Singh,	Member, SEAC-2
13. Shri Amit Kaushik,	Joint Director, DGM
14. Shri Naveen Kumar Das,	Joint Director, DGM
15. Shri S.N. Patel,	Geologist, DGM
16. Shri Rajesh Kumar,	Mines Officer, DGM
17. Shri G.K. Dutta,	Mining Officer, Jalaun
18. Shri Devendra Singh,	Nodal Officer, SEAC-2
19. Shri Abhishek Tripathi,	Nodal Officer, SEAC-1

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically). In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda: - Evaluation/Appraisal of District Survey Report (DSR) of District Jalaun.

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was send to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumár, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate Jalaun submitted the draft DSR vide his letter no- 745/khanij-MMC-30, dated 18-01-2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by secretariat for comments and suggestions. The Director, Geology & Mining has provided his comments and suggestions vide letter no. 3452/DSR, dated 14/03/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद जालौन द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव

DA

Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 in dated 02/04/2024. During the meeting a presentation was given by mining officer Shri G.K. Dutta, along with other senior officers of DGM. The committee took note that the presentation was not comprehensive and requires modifications. The mining officer mentioned that they would provide a para-wise response to the Standard Operating Procedure (S.O.P.) formulated by the Joint Committee of SEAC/SEIAA. It was decided that the matter will be discussed in the next Joint Meeting of State Expert Appraisal Committee (SEAC-1 & 2) to be held on on April 4th, 2024.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 04/04/2024

Joint meeting of SEAC-1 & SEAC-2 was again convened on 04/04/2024 for evaluation/appraisal of DSR of District-Jalaun. Based on the documents submitted, a presentation on Revised DSR Jalaun for River Bed Sand/Morrum Mining-2024 was made by Shri G.K. Dutta, District Mining Officer- Jalaun along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged :-

1. The initial District Survey Report of District-Jalaun having 68 areas was prepared in Year-2017 in line with the MoEF Notification dated 15-Jan-2016.
2. Thereafter the updated DSR of District-Jalaun was prepared by Sub-Divisional Committee of District-Jalaun in Year-2024 and 13 new areas has been proposed.
3. Accordingly, the revised DSR Jalaun now has total 81 Areas (i.e. 68 existing areas and 13 new areas). Lease wise area, gata/khand no., proposed minable quantity, geo-coordinates are proposed in Annexure-1 to Annexure-7 of proposed DSR.
4. This DSR was uploaded in public domain for 30 days and no comments/objections were received in this period.
5. The Updated DSR of District-Jalaun has been also examined by the Director, Directorate of Geology & Mining, U.P.
6. Lease wise NOC from Forest and Irrigation Department has been obtained for existing and proposed leases.

SEAC Deliberation:

1. SEAC asked about the address of issue in DSR related to existence of crocodile in river bed of Jalaun?
 - District Mining Officer, Jalaun informed that the Hon'ble Supreme Court has stayed the Hon'ble NGT, New Delhi order dated 27/04/2023 passed in Appeal no. 07/2022 Ghanai Vs. SEIAA, U.P. & Ors. However lease wise NOC from Forest and Irrigation Department has been obtained for existing and proposed leases. Moreover, at the time of baseline monitoring for prior environmental clearance for each individual lease this

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 HBSM
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 D. .

aspect will be properly looked by concerned accredited consultant hired by project proponent.

2. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer Jalaun informed that funds amounting to Rs. 24 Crores have been allotted and phase wise utilized since 2017 from DMF funds which were used for environment conservation, creating of social infrastructure facilities, improvement of educational institutions and other community works nearby mining areas.
3. **SEAC asked about the measures taken to control illegal mining impacting environment?**
 - District Mining Officer Jalaun and Senior officials of DGM informed that under the Integrated Mines Surveillance System, all the operative mine areas are geo fenced, CCTV cameras at the mines are installed, Weigh Bridges are fitted with CCTV cameras which are integrated with centralized Command Control Centre at D.G.M. Head Quarter with the help of which the activities are monitored on 24x7 basis. Artificial Intelligence software based Check gates with CCTV are installed in various locations to control illegal mining activity including overloading, for the control of illegal mining and illegal transportation, Task Force has been constituted at D.G.M. Head Quarter Level, there is provision for execution of mining lease deed only after physical demarcation. Compensations are imposed on observed faults as per provisions of UPMMCR-2021.
4. **SEAC asked about the status of compliance of Environmental Clearance conditions imposed on lease holders?**
 - District Mining Officer Jalaun informed that EC compliances are submitted to various authorities as per the terms and conditions of EC. DSR is a district planning document for five years and prepared as per MoEF Notifications / Guidelines covering all the chapters.
5. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**
 - District Mining Officer Jalaun informed that prior to auctioning/recommending a lease, a joint survey of Officials of Revenue Department, Mining Department, Surveyour and Lekhpal is done to verify the status of mineral deposits. Lease wise recommendation reports are made as compliances.
6. **SEAC asked about the status of lease wise latest maps using LIDAR technology?**
 - District Mining Officer Jalaun informed that currently cadastral maps are used in the joint survey and in drone based technology shall be used, as part of future planning.
7. **SEAC asked that how is sustainable mining ensured in district?**
 - District Mining Officer Jalaun informed that leases are auctioned on the basis of demand and supply arising from the markets and rest of the mineral in balance leases is conserved for further demands.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Jalaun along with following conditions:

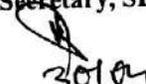
1. The period of validity of Revised DSR Jalaun-2024 shall be 5 years from the date of its approval.
2. If any new lease is identified, its validity will be co-terminous with the validity period of current DSR and Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

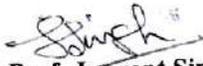
Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 04/04/2024

3. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
4. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
5. The District Administration shall periodically conduct audits of operative mine leases using drone based survey and take corrective measures in case of adverse observations and a quarterly report on this shall be send to SEIAA as compliance.

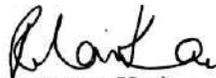
The meeting ended with a vote of thanks of Chairman.


(Ashish Tiwari)
Member Secretary, SEAC-1 & 2

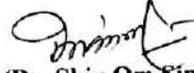

(Dr. Brij Bihari Awasthi)
Member, SEAC-1


Prof. Jaswant Singh)
Member, SEAC-2

(Dr. Amrit Lal Haldar)
Member, SEAC-2


(Dr. Ratan Kar)
Member, SEAC-1

(Dr. Ajai Mishra)
Member, SEAC-1


(Dr. Shiv Om Singh)
Member, SEAC-2


(Rajive Kumar)
Chairman, SEAC-1

(Umesh Chandra Sharma)
Member, SEAC-1


(Tanza Ullah Khan)
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)
Member, SEAC-2


(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2


Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by joint committee during the meeting.

प्रेषक,

सदस्य सचिव,
राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (SEIAA)
लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०
खनिज भवन, लखनऊ।

पत्रांक: 136 / पर्या० / डी०एस०आर० / जालौ० / 2024

दिनांक: 28 मई, 2024

विषय: जिला सर्वेक्षण रिपोर्ट (डी०एस०आर०) के अनुमोदन के संबंध में।

महोदया,

कृपया उपर्युक्त विषयक अपने पत्र सं०-3452/डी०एस०आर० दिनांक 14-03-2024 का सन्दर्भ ग्रहण करना चाहें, जिसके साथ जनपद-जालौन का ड्राफ्ट डी०एस०आर० मूल रूप में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया गया था।

जनपद-जालौन की ड्राफ्ट डी०एस०आर० अप्रेजल हेतु राज्य स्तरीय पर्यावरण मुल्यांकन समिति (SEAC-1 & 2) की संयुक्त बैठक दिनांक 04-04-2024 को सूचीबद्ध था तथा जिसको राज्य स्तरीय पर्यावरण मुल्यांकन समिति द्वारा कुछ शर्तों के साथ अनुमोदन हेतु संस्तुत किया गया। तदोपरान्त राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (SEIAA) की 811^{वीं} बैठक दिनांक 02-05-2024 में जालौन की डी०एस०आर० अन्य शर्तों के अतिरिक्त इस शर्त के साथ कि:- Quantity of mineral available as per Replenishment study should be uploaded annually अनुमोदित की गई।

भवदीय,


(संजीव कुमार सिंह)
सदस्य सचिव, एस०ई०आई०ए०ए०

प्रेषक,

जिलाधिकारी,
हमीरपुर।

सेवा में,

सदस्य सचिव,
राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (SEAC)
पर्यावरण निदेशालय, उ०प्र०,
लखनऊ।

संख्या- 1838 / खनिज-एम०एम०सी-तीस-विविध (2024-25)

दिनांक- 11/03/2025

विषय- जनपद हमीरपुर के नदी तल में उपलब्ध बालू/मौरम के उपलब्ध खनन क्षेत्रों/नये क्षेत्रों का District Survey Report (DSR) के साथ Replacement Study Report प्रस्तुत करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना दिनांक-15.01.2016, Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के क्रम में SEAC एवं SEIAA की संयुक्त समिति द्वारा तैयार की गयी Standard Operating Procedure (SOP) के अनुसार जनपद में गठित SDC द्वारा जिला सर्वेक्षण रिपोर्ट तैयार कर SEIAA के समक्ष अनुमोदन हेतु इस कार्यालय के पत्र संख्या-319/खनिज-एम०एम०सी-तीस-विविध (2024-25) दिनांक-10.06.2024 द्वारा प्रेषित किया गया था, जिसके क्रम में SEIAA के पत्र संख्या-733/पर्या/सामान्य/2023 दिनांक-08.11.2024 द्वारा अनुमोदन प्रदान किया गया।

उपरोक्त के क्रम में अवगत कराना है कि SOP में जिला सर्वेक्षण रिपोर्ट (DSR) के साथ Replacement Study Report उपलब्ध कराये जाने का उल्लेख नहीं था, जिसके कारण उपलब्ध नहीं कराया गया था। वर्तमान में मा० राष्ट्रीय अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-09/2025 विनय श्रीवास्तव बनाम उ०प्र० राज्य व अन्य तथा ओ०ए० संख्या-65/2025 जगवीर सिंह बनाम उ०प्र० राज्य व अन्य में योजित की गयी है, जिसमें सुनवाई की तिथि 05.03.2025 निर्धारित की गयी थी, जिसमें मा० अधिकरण द्वारा तिथि को बढ़ाते हुये सुनवाई की तिथि 26.03.2025 नियत की गयी है। जनपद हमीरपुर के DSR 2024 में कुल 119 खनन क्षेत्रों की प्री-मानसून एवं पोस्ट मानसून सर्वे के उपरान्त SDC द्वारा Replacement Study Report दिनांक-03.11.2023 को तैयार की गयी थी, जो इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-

1- Replacement Study Report दिनांक-03.11.2023 की छायाप्रति।

भवदीय,

(घनश्याम मीना)
जिलाधिकारी,
हमीरपुर

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
- 2- अध्यक्ष विशेषज्ञ स्तरीय मूल्यांकन समिति, लखनऊ।
- 3- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
- 4- सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव आंकलन प्राधिकरण लखनऊ।

जिलाधिकारी,
हमीरपुर

Ok

प्रेषक,

सेवा में,

संख्या: 2350
विषय:-

महोदय,

जिलाधिकारी,
जालौन।सदस्य सचिव,
राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (SEAC)
पर्यावरण निदेशालय उ०प्र०,
लखनऊ।

/खनिज-एम०एम०सी०-30

जानपद जालौन के नदी तल में उपलब्ध बालू/मौरम के उपलब्ध खनन क्षेत्रों/नये क्षेत्रों का Revised District Survey Report 2024 (DSR) के साथ Replacement Study Report प्रस्तुत करने के सम्बन्ध में।

दिनांक: 12 मार्च, 2025

कृपया उपरोक्त विषयक पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना दिनांक- 15.01.2016 Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के क्रम में SEAC एवं SEIAA की संयुक्त समिति द्वारा तैयार की गयी Standard Operating Procedure (SOP) के अनुसार जनपद में गठित SDC द्वारा जिला सर्वेक्षण रिपोर्ट तैयार कर SEIAA के समक्ष अनुमोदन हेतु इस कार्यालय के पत्र संख्या 912/खनिज-एमएमसी-30 दिनांक 27.02.2024 द्वारा प्रेषित किया गया था, जिसके क्रम में SEIAA के पत्र संख्या-136/पर्या०/डी०एस०आर०/जालौ०/2024 दिनांक 28.05.2024 द्वारा Revised District Survey Report 2024 का अनुमोदन प्रदान किया गया।

उपरोक्त के क्रम में अवगत कराना है कि SOP में District Survey Report 2024 के साथ Replenishment Study Report उपलब्ध कराये जाने का उल्लेख नहीं था, जिसके कारण जिला सर्वेक्षण रिपोर्ट के साथ Replenishment Study Report उपलब्ध नहीं कराया गया था, जबकि Replenishment Study Report के अनुसार SDC द्वारा Revised District Survey Report 2024 तैयार किया गया था। वर्तमान में मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-13/2025 राधेश्याम बनाम उ०प्र० राज्य व अन्य योजित की गयी है, जिसमें, मा० राष्ट्रीय हरित अधिकरण द्वारा सुनवाई की तिथि 26.03.2025 निर्धारित की गयी है। जनपद जालौन के Revised District Survey Report 2024 में कुल 81 खनन क्षेत्रों की प्री-मानसून एवं पोस्ट मानसून सर्वे के उपरान्त SDC द्वारा Pre & Post Monsoon Replenishment Study Report with Reserve Estimation Report of River Bed Sand/ Morrums, Leases तैयार की गयी थी, जो इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक- Replenishment Study Report की छाया प्रति।

AD(H)
AD(R) / AO(M)
19.03.25

भवदीय,

(राजेश कुमार पाण्डेय)
जिलाधिकारी जालौन,

पृष्ठांक संख्या /खनिज-एमएमसी-30 तद्दिनांक

प्रतिलिपि-निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
- 2- अध्यक्ष विशेषज्ञ स्तरीय मूल्यांकन समिति, लखनऊ।
- 3- निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ०प्र०, खनिज भवन लखनऊ।
- 4- सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव आंकलन प्राधिकरण लखनऊ।

(राजेश कुमार पाण्डेय)
जिलाधिकारी जालौन,

सेवा में,

जिलाधिकारी,
जालौन ।

पत्र सं० 686 / खनिज-एमएमसी-30

दिनांक: 30/12/2023

विषय:- जनपद जालौन के बेतवा एवं यमुना नदी में स्थित बालू/मौरम खनन क्षेत्रों (संचालित/प्रस्तावित) की पुर्नःपूर्ति अध्ययन रिपोर्ट (Pre & Post Monsoon Replenishment Study Report with Reserve Estimation Report of River Bed Sand/ Morrums, Leases) 2023 के संबंध में।

महोदय,

उपर्युक्त विषय के संबंध में सादर अवगत कराना है कि वर्ष 2023 में जनपद जालौन के बेतवा एवं यमुना नदी में स्थित बालू/मौरम खनन क्षेत्रों (संचालित/प्रस्तावित) की पुर्नःपूर्ति अध्ययन रिपोर्ट (Pre & Post Monsoon Replenishment Study Report with Reserve Estimation Report of River Bed Sand/ Morrums, Leases) गठित समिति द्वारा तैयार कर प्रस्तुत कर दी गयी है, पुर्नःपूर्ति अध्ययन रिपोर्ट (Pre & Post Monsoon Replenishment Study Report with Reserve Estimation Report of River Bed Sand/ Morrums, Leases) 2023 पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,



(संजय कुमार)
अपर जिलाधिकारी(वि-रा)
जालौन।



जनपद जालौन
DISTRICT JALAUN

**Pre & Post Monsoon Replenishment Study Report
with Reserve Estimation Report
of River Bed Sand/Morrum Leases**

As per Chapter-5 of the Enforcement & Monitoring Guidelines for Sand Mining-2020 issued by MoEF&CC

Study Period – Year 2023



सुरेश कुमार
सं. मानाधिकार
कॉम्प्लेक्स
पनौती

प्रकाश नेपाल
सर्वेक्षक-जालौनी

धर्म चौधरी
अधिसायी अभियन्ता
वेला नगर प्रकल्प-प्रथम पर्य

Dr. G. K. Dinkar
Geologist
Rajendra Prasad Dinakar

उप वन संरक्षक
जालौन सा. वा. वन प्रभाग
बर्ही (जालौन)

Prepared by – Sub-Divisional Committee, District Jalaun, U.P.

सहायक अधिकारी
आवृत्तीय स्थान उरई

सपन जिलाधिकारी (वि.वा.)
बर्ही अधिकारी सन्तु

PREFACE

A Drainage system is the pattern formed by streams, rivers and lakes in a drainage basin. In a drainage system, streams or rivers always connect together to form networks. Several factors such as topography, soil type, bedrock type, climate and vegetation cover influence input, output and transport of sediment and water in a drainage basin (*Charlton, 2008*). Such factors also influence the nature of the pattern of water bodies (*Twidale, 2004*). As a consequence, drainage pattern can reflect geographical characteristics of a river network to a certain extent. There are several types of drainage pattern. So far, much research has been done on the description of drainage patterns in geography and hydrology (*e.g. Howard, 1967; Lambert, 1998; Twidale, 2004; Pidwirny, 2006*).

In addition, sediment transport knowledge is important in river restoration, ecosystem protection, navigation, watershed studies and its management. Bed load represents the lower portion of sediment load in natural rivers. Fluvial sediment load materials are transported by rivers. Sediment load can be divided into bed load and suspended load based on the mode of transport. Bed load is transported close to the bed where particles moved by rolling, sliding, or jumping (*Adegbola, 2012*). *Xiaoqing (2003)* explained that bed load transport in natural rivers is a complicated phenomenon. Its movement is quite uneven in both the transverse and longitudinal directions, which vary considerably.

The state of Uttar Pradesh has great importance in the local, regional, national and international perspectives due to its distinct physiographic conditions. It is endowed with diverse vegetation types, ranging from tropical to subtropical, temperate and alpine including riverine, grasslands and wetlands. The rivers of Uttar Pradesh play's an important role for the nation and provide water required by various sectors such as irrigation, drinking, recreation and industrial requirements etc. Besides, mining activities are also being carried out in the rivers for the developmental process.

Removal of excess sand and stone from river bed helps to maintain the carrying capacity and provides protection from flooding during monsoon season. Further, continuous flow of river is essential for ecological and economic needs such as irrigation and biodiversity etc. Therefore, drainage study of the river helps to understand potential carrying capacity of water during monsoon season which is generated from rainfall in the watershed and quantity of di-siltation of rivers under mining affected areas.



In line with same, Replenishment study was carried out for operative/new/planned River Bed leases of District Jalaun. Quantification and estimation of river bed minor material (Sand/Morrum) was accomplished by following scientific approaches as envisaged in Sustainable Sand Management Guidelines – 2016 (SSMG-2016) and its contemporary guidelines Enforcement & Monitoring Guidelines for Sand Mining (EMSM-2020) issued by MoEF&CC in January-2020.

Mining areas were geo-tagged and surveyed for analysis of study of the availability/potential of sand and gravel. Estimation of deposition and safe limit for extraction/ removal of deposited river bed material available in the various rivers/streams were done by analysing elevation profiles and pit profiles at regular intervals and DGPS based Survey.

Sub-Divisional Committee – District Jalaun

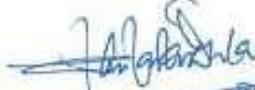

 डॉ० गीतम कुमार दिनेकर
 सहायक सचिव (संरक्षण एवं वन्य)
 वन्य एवं खनिज विभाग, उ०प्र०
 मन्त्रालय, क्षेत्रीय कार्यालय, झांसी

TABLE OF CONTENT

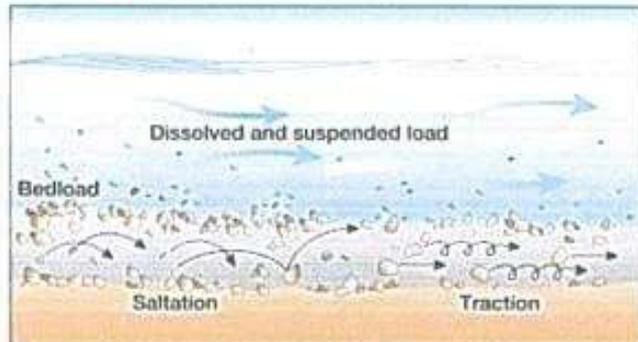
Sl. No	Content
1	Introduction
2	Objective of Study
3	Methodology
4	District and River Profile
5	Sediment Composition
6	Enforcement & Monitoring Guidelines for Sand Mining- 2020
7	Inventory of Sand/Morrum Leases in District Jalaun
8	Results of Leases in pre & post monsoon period
9	Conclusion & Recommendation
10	Annexures


 डॉ० गजेंद्र कुमार दिन्कर
 जलसिंचनाधिकारी, जलसिंचना विभाग, जलसिंचना
 भूतल एवं खनिज विभाग, 30110
 धनिज भवन, क्षेत्रीय कार्यालय, झांसी

1. INTRODUCTION

The sediment of a river is commonly considered to be aesthetically displeasing and environmentally degrading. Conversely, part of the sediment (sand and gravel) may represent a natural resource for use by society. As such, river deposits become renewable resources, periodically replaced by sediment transport in the river.

- **Bed-load Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load.



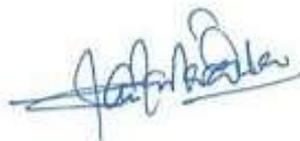
- **Bed-load discharge:** A measure of the quantity (weight) of bed-load per unit time also referred to as bed-load-transport rate.
- **Bed Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load. In this report, composition of bed material is defined by particle-size distribution.
- **Suspended Sediment Material:** Usually small particles, suspended by turbulence of the flow or existing as colloids, and transported at about the same downstream velocity as the flowing water. Suspended sediment is distributed at all depths in flowing water.
- **Suspended-sediment load:** A general term referring to the quantity (weight) of suspended sediment in transport.
- **Suspended-sediment discharge:** A computed value of the quantity (weight) of suspended sediment per unit time, also referred to as suspended-sediment transport rate.

Report Coverage :-

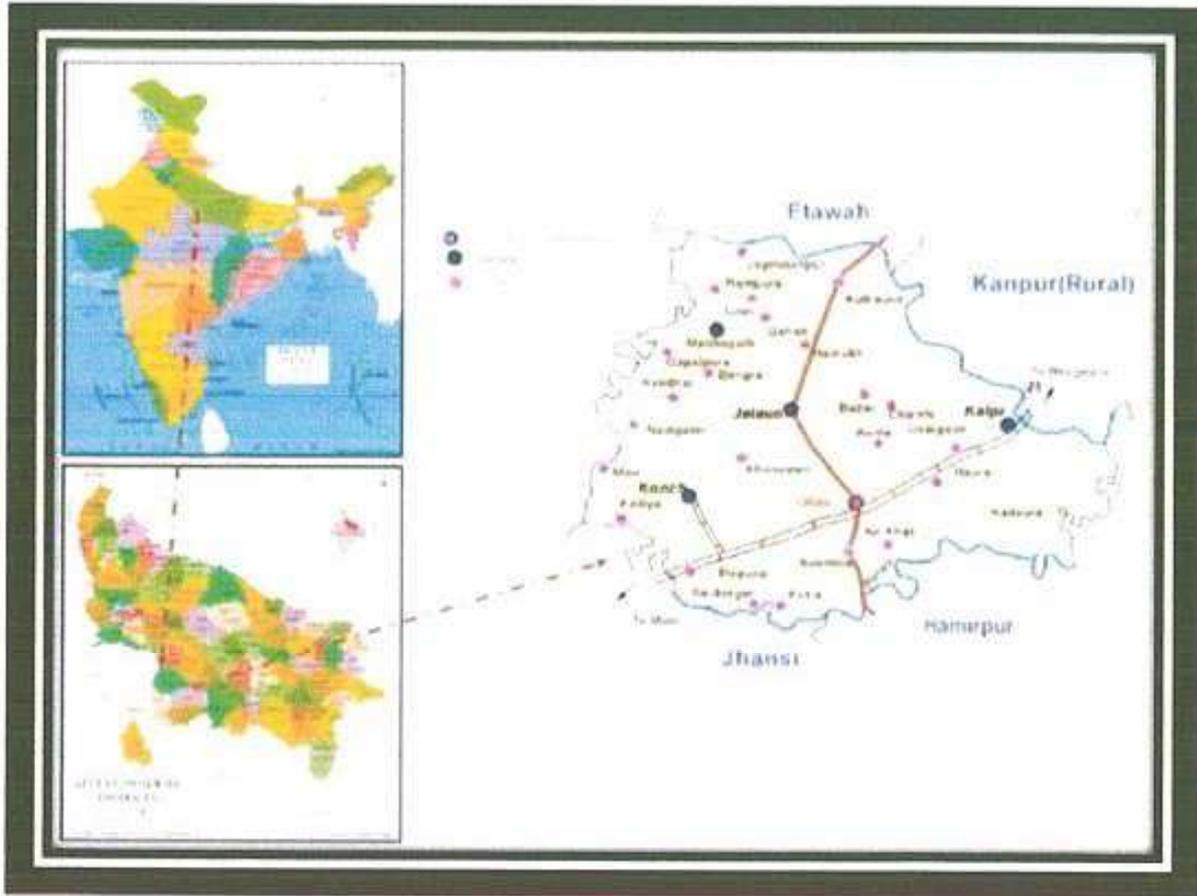
- The report covers the study of River Bed Minor Mineral Material in the stretch of Betwa & Yamuna District Jalaun.
- Removal of excess sand and stone from river bed helps to maintain the carrying capacity and provides protection from flooding during monsoon season. Further, continuous flow of river is essential for ecological and economic needs such as irrigation and biodiversity etc.

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- Therefore, drainage study of the river helps to understand potential carrying capacity of water during monsoon season which is generated from rainfall in the watershed and quantity of disiltation of rivers under mining affected areas.
- Replenishment potential of the existing/inoperative mining areas are studied to assess the availability/potential of sand and gravel.
- Estimation of deposition and safe limit for extraction/ removal of deposited river bed material available in the various rivers/streams were done by analysing elevation profiles and pit profiles at regular intervals.
- The conclusion has been arrived upon considering the various factors as per guidelines and data correlation of pre and post monsoon period.

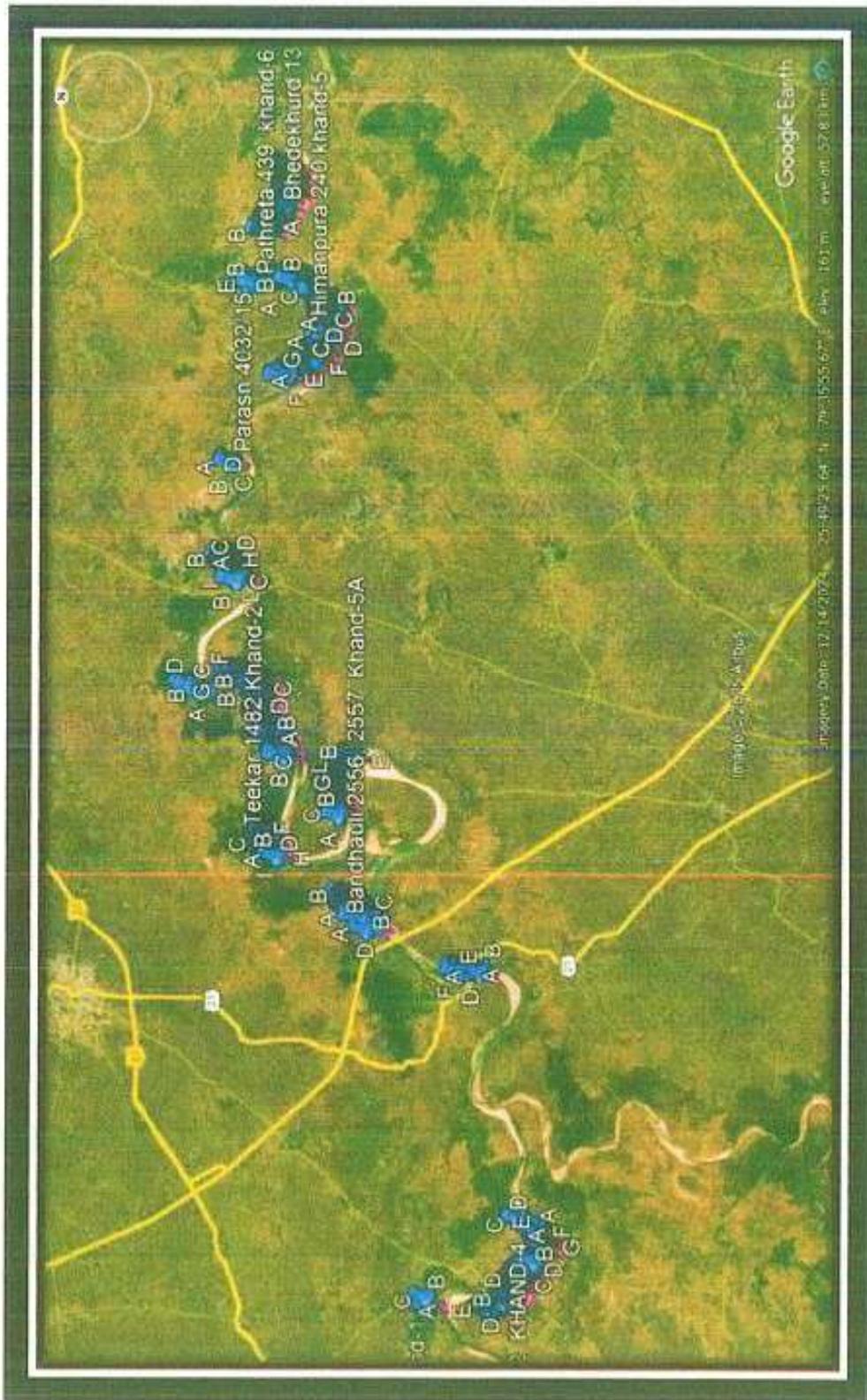


Study Area Map - District Jalaun, Uttar Pradesh



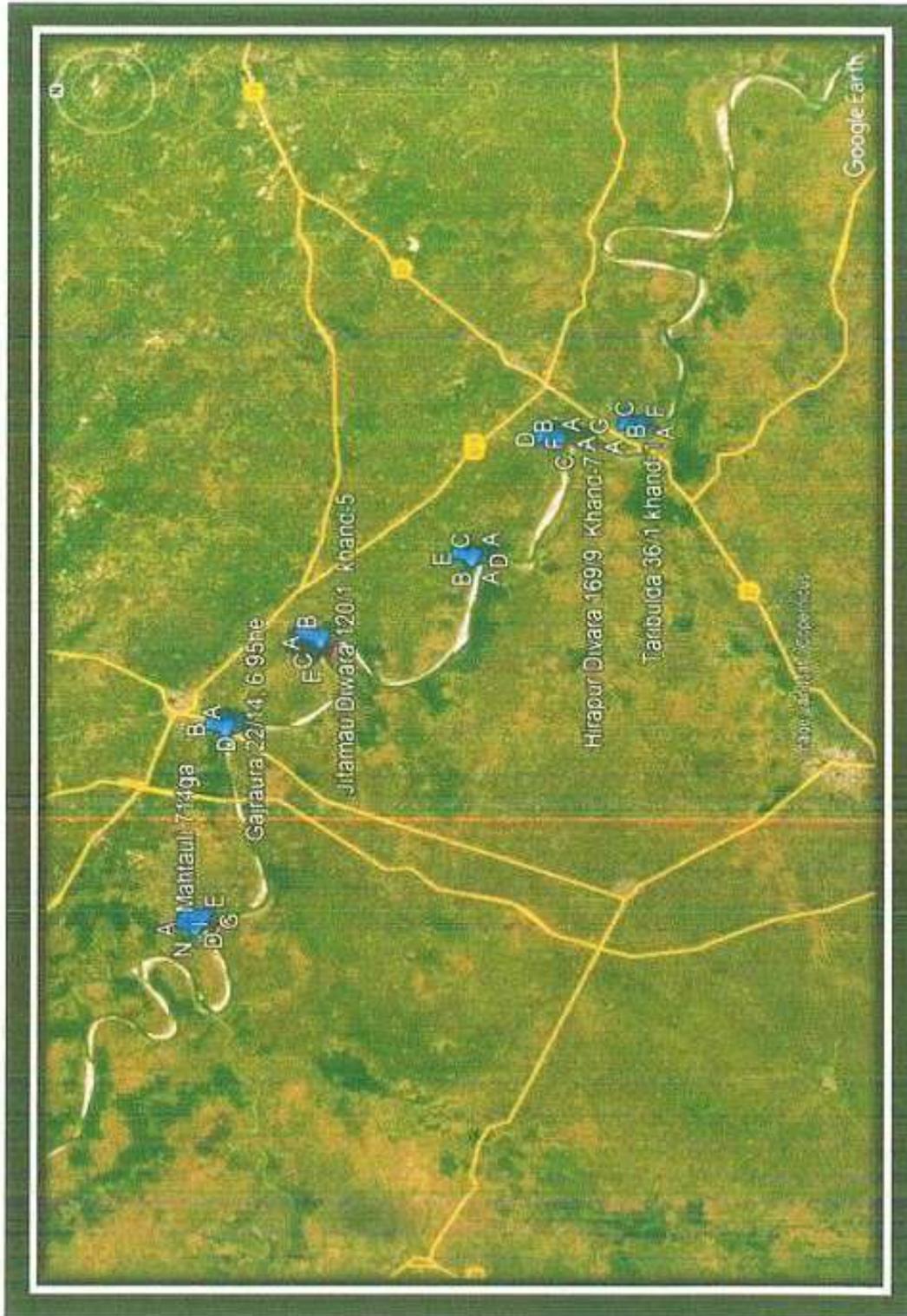
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• Areas under River Betwa



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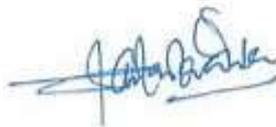
• Areas under River Yamuna



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2. OBJECTIVE OF THE STUDY

- To assess the possibility of safe extraction of river bed material from River Yamuna and Betwa in District Jalaun.
- To determine the existing reserve and rate of replenishable quantities within mine lease area in order to establish sustainable operations of leases and quantification of D.S.R.
- To prepare a Scientific Replenishment Study Report which can form the basis for updation/modification of District Survey Report.
- The results of Replenishment Study Report will be used by Sub-Divisional Committee for preparing the D.S.R. The SDC with the results of this report will again visit each site for physical deposit verification and prepare lease wise Joint Inspection Report. The results of replenishment study and SDC Joint Inspection Report will form the basis of updation/modification of District Survey Report.
- To identify ecological and environmental sustainable balance between river sand mining and replenishment. As the extracted sand is required to be replenished in next monsoon it is therefore necessary to do sand budgeting before and after monsoon to ensure that the extraction will not exceed sedimentation.
- The imbalance may cause threat to the ecosystem of the area / region, if proper study and sand budgeting is not done.



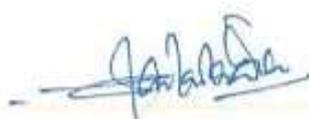
3. METHODOLOGY

PHYSICAL SURVEY FOR RESERVE ESTIMATION IN PRE-MONSOON PERIOD:

- For existing mineral reserve estimation in pre-monsoon period, river was surveyed and ground level coordinates and elevations at regular intervals were recorded with the help of DGPS. Deposits 1 meter above the river water level was considered as existing deposits in pre-monsoon period. For this base flow level of river was determined.
- Physical survey and collection of information related to existing reserves and by conducting pit profiles are regular intervals with the help of JCB Machine and Auger digging equipment upto a depth of three meters was done.

METHODOLOGY FOR CONDUCTING REPLENISHMENT STUDY

- Generic structure of Replenishment Study as mentioned in the Chapter-5 of the EMGSM-2020 Guidelines were followed for calculation of replenished results.
- The district has identification of 81 leases (68 existing leases of D.S.R. and 13 proposed leases) out of which 11 leases were operational before monsoon period by various lease holders. The rate of replenishment was ascertained for all the leases.
- The main aim of the survey work and measurements was to carry out the collection of baseline data in pre-monsoon period which was repeated in post-monsoon period to assess the quantum of replenishment.
- Depending on the geographical and site-specific conditions, practical limitations to complete the studies of 81 individual areas in definite time period as mentioned in the EMGSM-2020 guidelines was observed by Sub-Divisional Committee.
- The studies were done on the basis of individual mines approach. Study plans were prepared for all the leases and each lease was surveyed with DGPS and elevation records in intervals of 200 meters were recorded. Inventory of the recorded "Elevation Index" of leases were prepared in pre and post monsoon period.
- Changes in the elevation in pre and post monsoon period in each interval (*called Ground Control Point- GCP*) was tabulated. Area of deposition for each cross section was calculated and summation deposition at each GCP was done to report the overall thickness observed in the post-monsoon period.

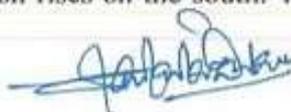


4. DISTRICT AND RIVER PROFILE

- The Jalaun District includes an area of 4,544 sq.km. It is the northernmost district in Uttar Pradesh. This district is a large area that spans the north of the state. The Yamuna River in the north and the Betwa River in the south border it. The western border follows the Phuja River. The eastern border is shared with Hamirpur district. The area lies between Latitude 26° 26' to 25° 45' North and Longitude 79° 57' to 78° 00' East, falling in the survey of India Toposheet No.54 N.
- Jalaun district is surrounded in all four directions by rivers Yamuna, Betwa, Pahuj and Dhasan. The net sown area is 3.50 lakh ha and 1.95 lakh ha as net irrigated area with cropping intensity of 118.82%. Small and marginal farmers contribute 74% of total farm holdings. 52.76% of farmers have land holdings less than 1 ha and 21.69% have land holding of 1-2 ha. Jalaun District is a part of Jhansi Division. The district has population of 16,89,974 (2011 census), with a population density of 370 persons per sqkm. The district lies entirely within the level plain of Bundelkhand, north of the hill country, and is almost surrounded by the Yamuna River, which forms the northern boundary of the district, and its tributaries the Betwa, which forms the southern boundary of the district, and the Pahuj, which forms the western boundary. The central region thus enclosed is a dead level of cultivated land, almost destitute of trees, and dotted with villages. The southern portion presents an almost unbroken sheet of cultivation. The Non River flows through the centre of the district, which it drains by innumerable small ravines.
- The districts of Etawah and Kanpur lie to the north across the Yamuna, while Jalaun District lies to the east and southeast, Jhansi District lies to the southeast, and Bhind District of Madhya Pradesh lies to the west cross the Pahuj.
- District has five Tehsils namely Jalaun, Orai, Kalpi, Madhogarh and Konch. Area wise, the biggest tehsil is Kalpi (Area 1252 sqkm) while smallest is Jalaun (Area 682 sqkm). There are total 9 blocks in the district.

Topography and Terrain:

- The topography of the district also plays a key role in locational analysis for any provision of services and facilities. Jhansi is located in the plateau of central India, an area dominated by rocky reliefs and 6 minerals underneath the soil. It has an average altitude of 144 meters above msl. The city has a natural slope in the north as it lies on the south western border of the vast Tarai plains of Uttar Pradesh. The elevation rises on the south. The land is suitable for citrus



species fruits. Main crops grown in the district include wheat, pulses, peas & oilseeds. The region relies heavily on Monsoon rains for irrigation purposes.

Water Course and Hydrology:

- The area is chiefly drained by three perennial rivers namely, Yamuna, Betwa, and Pahuj. There are many minor ephemeral tributaries, viz. Non Nadi, Kunchamalanga Nadi which drains central parts of the district area. Jamuna and Betwa are flowing towards east and Pahuja from south to north. The overall drainage of the area forms dendritic pattern. Besides, there is good network of canal system draining from Betwa river through Kuthaund and Jalaun branches. The entire area of Jalaun district is underlain by quaternary alluvium, comprising mainly clay, kankar, sand, and gravel over the basement of Bundelkhand granites. The thickness of alluvium increases towards north which has good potential. Ground water potential in granites is poor as they have little porosity. The weathered zone in the granite rock usually hold good quantity of water. The ground water in the alluvium occurs under water table conditions in phreatic zones and under semi confined to confined conditions in the lower zone.

Land Form and Seismicity:

- The district falls in seismic zone III and lies in low to moderate hazard risk zone. No earthquake has been observed in the district during Last 200 years. The district has however experienced earthquakes on a few occasions.

Socio-Economics:

- As per the official Census data 2011, Jalaun had population of 1,689,974 of which male and female were 906,092 and 783,882 respectively. In 2001 census, Jalaun had a population of 1,454,452 of which males were 786,641 and remaining 667,811 were females. There was change of 16.19 percent in the population compared to population as per 2001. In the previous census of India 2001, Jalaun District recorded increase of 19.28 percent to its population compared to 1991.



DISTRIBUTION OF RIVERS

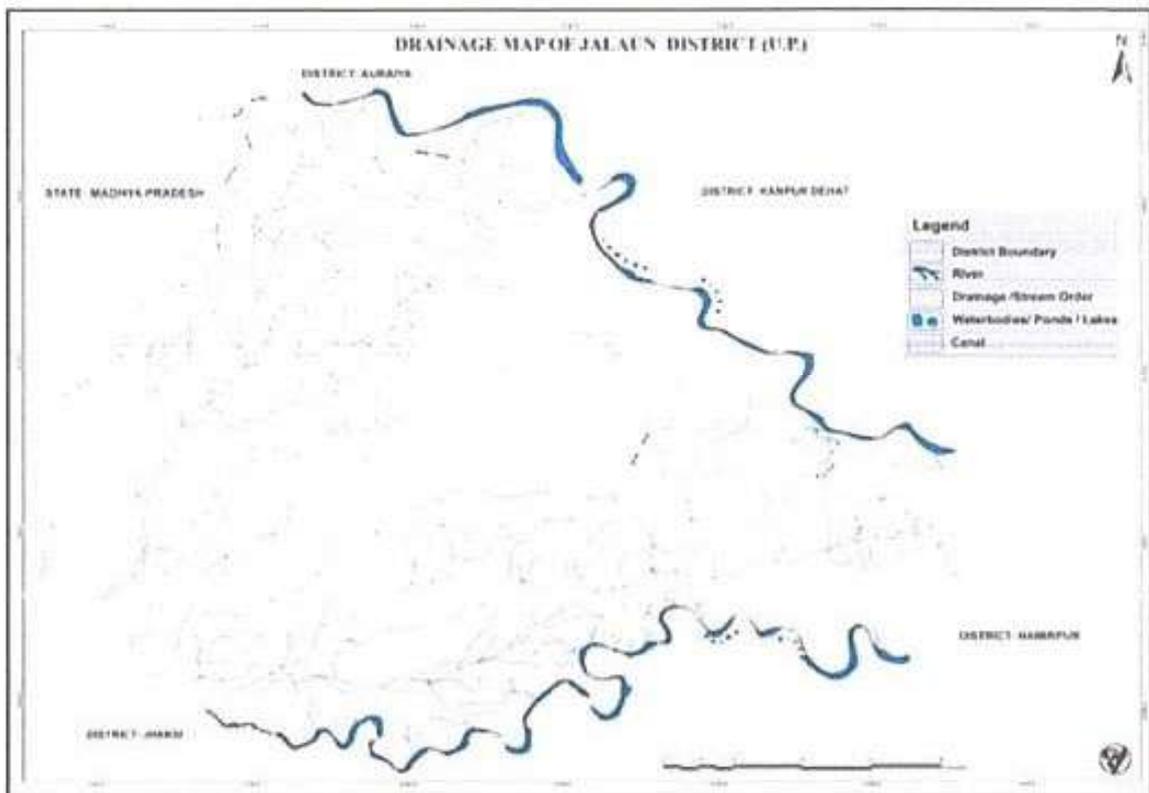
Yamuna in district Jalaun: The Yamuna forms the northern boundary of the district. It first touches the district at the village of Sitoura in the erstwhile jagir of Jagamanpur, at the point where it is joined by Sindh river. It flows with a gently curving course forming the boundary with Etawah district as far as Shergarh ferry on the road from Jalaun to Auraiya. Then it turns south continuing to form the district limit till it leaves it some 16 kilometers south east of Kalpi town on the border of Baoni. With the exception of a sudden loop north of the old city of Raipur and near Mainupur, its course is not characterized by any abrupt curves or bends. Its total length within the district limit is approximately 83 Kilometers.

The Yamuna receives water of several tributaries during its course along the border of the district but few are of any importance. The Non rises in the tehsil of Orai and drains the southern portion of the district. The Melunga starting not far from the town of Konch flows due North as far as Hadrukh and turning near that town abruptly east holding a course parallel to Yamuna till it unites with the Non at Mahewa in Kalpi. Both the streams are, for most part deep-bedded and merely serve to carry off the drainage of the central black soil tract during the rainy season and then dry up. In the upper portion of their courses, they have low and shelving sides but as they approach the main river, they cut more abruptly and have scored out their banks to a considerable extent. Near the junction with the Yamuna which is about 13 kilometers north of the Kalpi town, they have been responsible for more extensive erosion and deterioration.

In the extreme south flows a small but deep bedded stream called the Manmesari nullah which has caused a certain amount of deterioration in the milages that border it. To the south of the tahsil Kalpi flow two small streams, the Rayar and Jondhar which join the Yamuna near Kalpi starting in uneven and undulating but not actually unculturable land, the two are flanked by ravines before reaching their destination.

Betwa in district Jalaun: The Betwa forms the boundary with Jhansi along the southern border from a point a few kilometers east of the town of Erichh to its junction with Dhasan. Its course, which up to the junction runs due east tends then somewhat to the north-east and it meanders along the south-eastern side of tahsil Orai and Kalpi, separating them from Hamirpur. Like the Yamuna it leaves the district on Baoni border. It flows in a tortuous channel with many loops and bends. Its total length along the district border is approximately 96 kilometers, but from point to point it does not exceed 64 kilometers. Both the banks are fringed for some distance inland by unculturable ravines. Pahuj in Jalaun - The Pahuj river rises in Gwalior district of Madhya Pradesh and flows

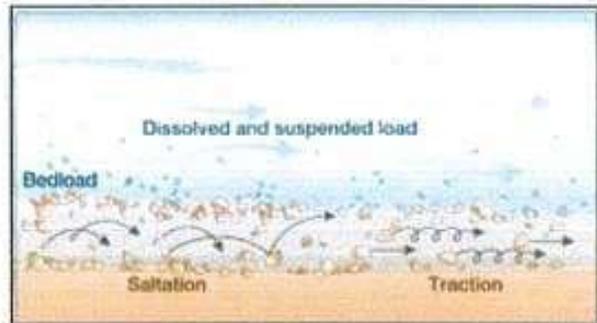
through Jhansi, enters Jalaun in the south-western corner of tahsil Konch at the village of Savaiya-Buzurg. The river forms the western boundary, except at few points where the district projects here and there beyond the stream. It is a much smaller river than the Betwa and flows in a deep channel between high banks in a sinuous course along the western side of that tahsil and pursues its way north wards along the border of Madhogarh. Within 10 kilometers north-west of this town it flows through the erstwhile jagir of Rampura and the village of Jaghar joins the Sindh river. On both sides of the river, the banks are to a considerable distance cut up into ravines and nullahs. The Pahuj has no tributaries in the district except Dhumna, a small stream which rises in Kalia and joins it near Maheshpur.



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5. SEDIMENT COMPOSITION

The sediment of a river is commonly considered to be aesthetically displeasing and environmentally degrading. Conversely, part of the sediment (sand and gravel) may represent a natural resource for use by society. The potential usefulness of the sediment is enhanced when it is composed of particle sizes found in deposits on the river-bed that would be replenished by newly transported sediment after mining. As such, river deposits become renewable resources, periodically replaced by sediment transport in the river.



Sediment deposition process

Sediment transport is the movement of organic and inorganic particles by water. In general, the greater the flow, the more sediment that will be conveyed. Water flow can be strong enough to suspend particles in the water column as they move downstream, or simply push them along the bottom of a waterway. Transported sediment may include mineral matter, chemicals and pollutants, and organic material. Another name for sediment transport is sediment load. The total load includes all particles moving as bedload, suspended load, and wash load.

Sediment deposition is the process of settling down of suspended particles to the bottom of a body of water. This settling often occurs when water flow slows down or stops, and heavy particles can no longer be supported by the bed turbulence. Sediment deposition can be found anywhere in a water system, from high mountain streams, to rivers, lakes, deltas and floodplains.

Sediment transport is critical to understanding how rivers work because it is the set of processes that mediates between the flowing water and the channel boundary. Erosion involves removal and transport of sediment (mainly from the boundary) and deposition involves the transport and placement of sediment on the boundary. Erosion and deposition are what form the channel of any alluvial river as well as the floodplain through which it moves. The amount and size of sediment moving through a river channel are determined by three fundamental controls: competence, capacity and sediment supply. Competence refers to the largest size (diameter) of sediment particle or grain that the flow is capable of moving; it is a hydraulic limitation. If a river is sluggish and moving very slowly it simply may not have the power to mobilize and transport sediment of a given size even though such sediment is available to transport. So a river may be competent or incompetent with respect to a given grain size. If it is incompetent it will not transport sediment of the given size. If it

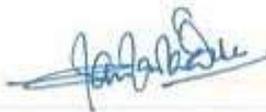
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is competent it may transport sediment of that size if such sediment is available (that is, the river is not supply-limited). Capacity refers to the maximum amount of sediment of a given size that a stream can transport in traction as bedload. Given a supply of sediment, capacity depends on channel gradient, discharge and the calibre of the load (the Presence of fines may increase fluid density and increase capacity; the presence of large particles may obstruct the flow and reduce capacity). Capacity transport is the competence-limited sediment transport (mass per unit time) predicted by all sediment-transport equations, examples of which will be examined later. Capacity transport only occurs when sediment supply is abundant (non-limiting). Sediment supply refers to the amount and size of sediment available for sediment transport. Capacity transport for a given grain size is only achieved if the supply of that calibre of sediment is not limiting (that is, the maximum amount of sediment a stream is capable of transporting is actually available). Because of these two different potential constraints (hydraulics and sediment supply) distinction is often made between supply-limited and capacity-limited transport.

Most rivers probably function in a sediment supply limited condition, although we often assume that this is not the case. Much of the material supplied to a stream is so fine (silt and clay) that provided it can be carried in suspension, almost any flow will transport it. Although there must be an upper limit to the capacity of the stream to transport such fines, it is probably never reached in natural channels and the amount moved is limited in supply. In contrast, transport of coarser material (say, coarser than fine sand) is largely capacity limited.

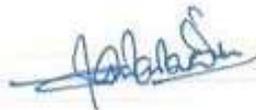
Modes of Sediment Transport: The sediment load of a river is transported in various ways although these distinctions are to some extent arbitrary and not always very practical in the sense that not all of the components can be separated in practice. The modes are:

1. Dissolved Load
2. Suspended Load
3. Intermittent Suspension (Saltation) Load
4. Wash Load
5. Bed Load



6. ENFORCEMENT & MONITORING GUIDELINES FOR SAND MINING – 2020

- The need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excessing sand extraction. Mining within or near riverbed has a direct impact on the stream's physical characteristics, such as channel geometry, bed elevation, substratum composition and stability, in-stream roughness of the bed, flow velocity, discharge capacity, sediment transport capacity, turbidity, temperature etc.
- Alteration or modification of the above attributes may cause an impact on the ecological equilibrium of the riverine regime, disturbance in channel configuration and flow-paths. This may also cause an adverse impact on in- stream biota and riparian habitats. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. Therefore, to minimize the adverse impact arising out of sand mining in a given river stretch, it is imperative to have a study of replenishment of material during the defined period.
- As per the provisions of EM Guidelines for Sand Mining – 2020, replenishment study requires filed surveys. For this, original ground level (OGL) are to be recorded and area of aggradation/deposition needs to be ascertained by comparing the level difference between the outside riverbed OGL and water level.
- The river reaches with sand provide the resource and thus it is necessary to ascertain the rate of replenishment of the mineral. Regular replenishment study needs to be carried out to keep a balance between deposition and extraction.
- The current study has been done on the basis of Physical DGPS Survey of field as per proviso of Section 5.2.1 of EMSM-2020 Guidelines.
- The conventional survey using DGPS and other survey tools are used to define elevation contours of the lease area as the contour and the elevation benchmarks provide the baseline data for assessing the pre and post-study period scenario.
- Baseline data on elevation status by formation of grids has been done on intervals depending on the geographical and site-specific conditions
- The changes observed in the elevation in per and post scenario shall be depicted in graphical forms along with reserve estimation of the mining area.



7. INVENTORY OF SAND/MORRUM LEASES IN DISTRICT JALAUN

- There are total 81 leases in district Jalaun. Out of this 68 are existing leases in the DSR and 13 leases are proposed in studies.

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)
1	Betwa	Nandha , Tehsil Orai	345G , Khand-1	20.242
2	Betwa	Nandha , Tehsil Orai	3G , Khand-2	20.242
3	Betwa	Nandha , Tehsil Orai	3G , Khand-3	8.480
4	Betwa	Karthara, Tehsil Orai	208, Khand-1	6.870
5	Betwa	Kharka, Tehsil orai	2513,2629 , Khand-1	20.242
6	Betwa	Kharka , Tehsil orai	2513,2629 - Khand-2	20.242
7	Betwa	Kharka , Tehsil orai	2628,2629, 2513 - Khand-3	20.242
8	Betwa	Kharka , Tehsil orai	2257 - Khand-6	11.740
9	Betwa	Mohana , Tehsil Orai	1782,1783 - Khand-1	14.574
10	Betwa	Mohana , Tehsil Orai	1782,1783 - Khand-2	8.906
11	Betwa	Mohana , Tehsil Orai	1782,1783 - Khand-3	8.906
12	Betwa	Sikrivyas , Tehsil Orai	1193/916, 1191/2 - Khand-1	15.300
13	Betwa	Sikrivyas , Tehsil Orai	1191/2 - Khand-3	20.242
14	Betwa	Sikrivyas , Tehsil Orai	1191/2 - Khand-4	20.242
15	Betwa	Kurona , Tehsil Orai	317Mi - Khand-1	20.242
16	Betwa	Kurona , Tehsil Orai	317Mi - Khand-2	20.242
17	Betwa	Kurona , Tehsil Orai	317Mi - Khand-3	20.242
18	Betwa	Kurona , Tehsil Orai	317Mi - Khand-4	16.195
19	Betwa	Kurona , Tehsil Orai	317Mi - Khand-5	12.120
20	Betwa	Dadri , Tehsil Orai	2093 - Khand-1	20.242
21	Betwa	Bandholi , Tehsil Orai	2559,2563 - Khand-1	20.242
22	Betwa	Bandholi , Tehsil Orai	2559,2563 - Khand-2	20.242
23	Betwa	Bandholi , Tehsil Orai	2558,2559,2563 - Khand-3	20.242
24	Betwa	Bandholi , Tehsil Orai	2558,2563 - Khand-4	16.195
25	Betwa	Bandholi , Tehsil Orai	2558,2563 - Khand-5	12.145
26	Betwa	Bandholi , Tehsil Orai	2556,2557 - Khand-5A	36.360
27	Betwa	Simiriya , Tehsil Orai	864/320, 865/320	27.470
28	Betwa	Simiriya , Tehsil Orai	866/144	17.500
29	Betwa	Tikar , Tehsil Orai	1482 - Khand-1	20.242
30	Betwa	Tikar , Tehsil Orai	1482 - Khand-2	20.242
31	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-1	20.242
32	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-2	20.242
33	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-3	20.242
34	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-4	20.242
35	Betwa	Bhedi khurd - Tehsil Kalpi	1396G - Khand-5	20.242

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36	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-6	11.740
37	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-1	7.850
38	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-2	20.242
39	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-3	13.360
40	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-4	16.195
41	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-5	16.195
42	Betwa	Basrehi , Tehsil Kalpi	596 - Khand-1	16.195
43	Betwa	Basrehi , Tehsil Kalpi	596 - Khand-2	16.195
44	Betwa	Chirpura , Tehsil Kalpi	104 - Khand-1	14.170
45	Betwa	Chirpura , Tehsil Kalpi	104 - Khand-2	14.170
46	Betwa	Kyotra , Tehsil Kalpi	267,268 - Khand-1	20.242
47	Betwa	Kyotra , Tehsil Kalpi	267,268 - Khand-2	18.218
48	Betwa	Kyotra , Tehsil Kalpi	267,268 - Khand-3	16.194
49	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-1	16.195
50	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-2	16.195
51	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-3	16.195
52	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-4	16.195
53	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-5	16.195
54	Betwa	Pathretha , Tehsil Kalpi	439 - Khand-6	10.120
55	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 - Khand-1	9.710
56	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 - Khand-2	20.242
57	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 - Khand-3	12.120
58	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 - Khand-4	12.120
59	Yamuna	Taribulda , Tehsil Kalpi	36/1 - Khand-1	20.242
60	Yamuna	Gajraura , Tehsil Jalaun	22/14	6.950
61	Yamuna	Mahtoli , Tehsil Jalaun	714G	10.000
62	Betwa	Pathretha , Tehsil Kalpi	747/16, Khand-1	8.880
63	Yamuna	Jeetamau Deewara , Tehsil Kalpi	84,85,86,87 - Khand-1	15.000
64	Yamuna	Jeetamau Deewara , Tehsil Kalpi	84 ,87,91 - Khand-2	15.000
65	Yamuna	Jeetamau Deewara , Tehsil Kalpi	88/2, 89,90,91 - Khand-3	13.080
66	Yamuna	Jeetamau Deewara , Tehsil Kalpi	88/2, 89, 120/1 - Khand-4	15.000
67	Yamuna	Jeetamau Deewara , Tehsil Kalpi	120/1 - Khand-5	15.000
68	Yamuna	HarshanKarpur Diwara , Tehsil Jalaun	76Mi - Khand-01	9.000
69	Yamuna	HarshanKarpur Diwara, Tehsil Jalaun	76Mi -Khand-02	9.000
70	Yamuna	Simra Sheikhpur, Tehsil Kalpi	117/1 - Khand-01	11.000
71	Yamuna	Simra Sheikhpur, Tehsil Kalpi	117/1 -Khand-02	10.000
72	Yamuna	Heerapur Diwara , Tehsil Kalpi	169/9 - Khand-01	15.000
73	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9 - Khand-02	15.000
74	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9, 170/1 - Khand-03	15.000
75	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9, 170/1 - Khand-04	15.000
76	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9, 170/1 - Khand-05	15.000
77	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9 - Khand-06	15.000

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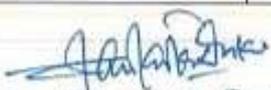
78	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9 - Khand-07	15.000
79	Betwa	Simeriya, Tehsil - Orai	861, 861/12, 861/12Mi	1.47
80	Betwa	Simeriya, Tehsil - Orai	860/19	3.112
81	Betwa	Parasan, Tehsil - Kalpi	4032/15	1.234
Total Area				1253.064 ha.

- **List of 11 Leases operational in the period of 1-Oct-2022 till 30—June-2023 along with details of their Production.**

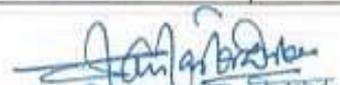
SL.No	Inventory SL.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Production (in Cum)
1	30	Betwa	Tikar, Tehsil Orai	1482 - Khand-2	20.242	62,361
2	47	Betwa	Kyotra, Tehsil Kalpi	267,268 - Khand-2	18.218	77,513
3	17	Betwa	Kurona, Tehsil Orai	317Mi - Khand-3	20.242	1,45,881
4	23	Betwa	Bandholi, Tehsil Orai	2558,2559,2563 - Khand-3	20.242	72,653
5	52	Betwa	Pathretha, Tehsil Kalpi	747 -Khand-4	16.195	1,52,579
6	34	Betwa	Bhedi khurd, Tehsil Kalpi	1396G - Khand-4	20.242	47,551
7	51	Betwa	Pathretha, Tehsil Kalpi	747 -Khand-3	16.195	1,99,159
8	5	Betwa	Kharka, Tehsil orai	2513,2629, Khand-1	20.242	1,04,484
9	26	Betwa	Bandholi, Tehsil Orai	2556,2557 - Khand-5A	36.360	4,90,917
10	55	Betwa	Kehtahamirpur, Tehsil Kalpi	1064 - Khand-1	9.710	1,78,208
11	9	Betwa	Mohana, Tehsil Orai	1782,1783 - Khand-1	14.574	50,409

8. RESULTS OF LEASES IN PRE & POST MONSOON PERIOD

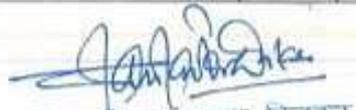
SLNo	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon -2023 Reserve	Post-Monsoon Replenishment (in Cum)	Total Quantity in Lease (in Cum)
1	Betwa	Nandha , Tehsil Orai	345G , Khand-1	20.242	152827	49593	202420
2	Betwa	Nandha , Tehsil Orai	3G , Khand-2	20.242	81575	120845	202420
3	Betwa	Nandha , Tehsil Orai	3G , Khand-3	8.480	58562	26458	85020
4	Betwa	Karthara, Tehsil Orai	208, Khand-1	6.870	36394	32426	68820
5	Betwa	Kharka, Tehsil orai	2513,2629 , Khand-1	20.242	73883	128537	202420
6	Betwa	Kharka , Tehsil orai	2513,2629 - Khand-2	20.242	107080	95340	202420
7	Betwa	Kharka , Tehsil orai	2628,2629, 2513 - Khand-3	20.242	97769	104651	202420
8	Betwa	Kharka , Tehsil orai	2257 - Khand-6	11.740	37603	79597	117200
9	Betwa	Mohana , Tehsil Orai	1782,1783 - Khand-1	14.574	43931	67769	111700
10	Betwa	Mohana , Tehsil Orai	1782,1783 - Khand-2	8.906	42036	47024	89060
11	Betwa	Mohana , Tehsil Orai	1782,1783 - Khand-3	8.906	34466	54594	89060
12	Betwa	Sikrivyas , Tehsil Orai	1193/916, 1191/2 - Khand-1	15.300	83432	69768	153200
13	Betwa	Sikrivyas , Tehsil Orai	1191/2 - Khand-3	20.242	92708	109712	202420
14	Betwa	Sikrivyas , Tehsil Orai	1191/2 - Khand-4	20.242	109712	92708	202420
15	Betwa	Kurona , Tehsil Orai	317Mi - Khand-1	20.242	104651	198979	303630
16	Betwa	Kurona , Tehsil Orai	317Mi - Khand-2	20.242	67811	235819	303630
17	Betwa	Kurona , Tehsil Orai	317Mi - Khand-3	20.242	8097	295533	303630
18	Betwa	Kurona , Tehsil Orai	317Mi - Khand-4	16.195	132460	110450	242910
19	Betwa	Kurona , Tehsil Orai	317Mi - Khand-5	12.120	120848	61327	182175
20	Betwa	Dadri , Tehsil Orai	2093 - Khand-1	20.242	64977	137443	202420
21	Betwa	Bandholi , Tehsil Orai	2559,2563 - Khand-1	20.242	120035	183595	303630
22	Betwa	Bandholi , Tehsil Orai	2559,2563 - Khand-2	20.242	125703	177927	303630
23	Betwa	Bandholi , Tehsil Orai	2558,2559,2563 - Khand-3	20.242	104854	198776	303630
24	Betwa	Bandholi , Tehsil Orai	2558,2563 - Khand-4	16.195	107358	135552	242910


 डॉ० गीतम कुमार दिनकर
 सहायक/अधीन आयुक्त (सिंचन एवं जल)।
 भूतल एवं खनिज विभाग, उन्नाव
 खनिज भवन, क्षेत्रीय कार्यालय, इलाहाबाद

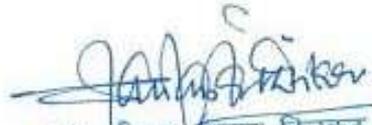
25	Betwa	Bandholi , Tehsil Orai	2558,2563 - Khand-5	12.145	59753	122422	182175
26	Betwa	Bandholi , Tehsil Orai	2556,2557 - Khand- 5A	36.360	149803	395597	545400
27	Betwa	Simiriya , Tehsil Orai	864/320, 865/320	27.470	170115	242835	412950
28	Betwa	Simiriya , Tehsil Orai	866/144	17.500	117250	145250	262500
29	Betwa	Tikar , Tehsil Orai	1482 - Khand-1	20.242	27529	174891	202420
30	Betwa	Tikar , Tehsil Orai	1482 - Khand-2	20.242	37853	164567	202420
31	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-1	20.242	83195	220435	303630
32	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-2	20.242	119225	184405	303630
33	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-3	20.242	94935	208695	303630
34	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-4	20.242	67811	235819	303630
35	Betwa	Bhedi khurd - Tehsil Kalpi	1396G - Khand-5	20.242	129346	174284	303630
36	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-6	11.740	92981	83119	176100
37	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-1	7.850	63444	58011	121455
38	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-2	20.242	115177	188453	303630
39	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-3	13.360	86573	113827	200400
40	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-4	16.195	125496	117414	242910
41	Betwa	Hemanpura , Tehsil Kalpi	240 - Khand-5	16.195	106548	136362	242910
42	Betwa	Basrehi , Tehsil Kalpi	596 - Khand-1	16.195	71405	171505	242910
43	Betwa	Basrehi , Tehsil Kalpi	596 - Khand-2	16.195	92620	150290	242910
44	Betwa	Chirpura , Tehsil Kalpi	104 - Khand-1	14.170	91088	121012	212100
45	Betwa	Chirpura , Tehsil Kalpi	104 - Khand-2	14.170	61756	150344	212100
46	Betwa	Kyotra , Tehsil Kalpi	267,268 - Khand-1	20.242	40079	162341	202420
47	Betwa	Kyotra , Tehsil Kalpi	267,268 - Khand-2	18.218	32246	149934	182180
48	Betwa	Kyotra , Tehsil Kalpi	267,268 - Khand-3	16.194	33684	128256	161940
49	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-1	16.195	186546	137334	323880
50	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-2	16.195	158205	165675	323880
51	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-3	16.195	130674	193206	323880
52	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-4	16.195	153671	170209	323880
53	Betwa	Pathretha , Tehsil Kalpi	747 - Khand-5	16.195	163388	160492	323880


 डॉ० गोविंद कुमार दिनकर
 कृषि विज्ञान केंद्र, जिला (मिर्जापुर जिले)
 भवार्थ एन एन कर्म विभाग, उ०५०
 जिला भवन, क्षेत्रीय कार्यालय, झांसी

54	Betwa	Pathretha , Tehsil Kalpi	439 - Khand-6	10.120	82700	69120	151820
55	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 - Khand-1	9.710	44181	101469	145650
56	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 - Khand-2	20.242	214565	89065	303630
57	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 - Khand-3	12.120	131260	50540	181800
58	Betwa	Kehtahamirpur , Tehsil Kalpi	1064 -Khand-4	12.120	127393	54782	182175
59	Yamuna	Taribulda , Tehsil Kalpi	36/1 - Khand-1	20.242	109914	92506	202420
60	Yamuna	Gajraura , Tehsil Jalaun	22/14	6.950	36261	23339	69600
61	Yamuna	Mahtoli , Tehsil Jalaun	714G	10.000	46532	53468	100000
62	Betwa	Pathretha , Tehsil Kalpi	747/16, Khand-1	8.880	212541	7459	220000
63	Yamuna	Jeetamau Deewara , Tehsil Kalpi	84,85,86,87 - Khand-1	15.000	68100	156900	225000
64	Yamuna	Jeetamau Deewara , Tehsil Kalpi	84 ,87,91 - Khand-2	15.000	102750	122250	225000
65	Yamuna	Jeetamau Deewara , Tehsil Kalpi	88/2, 89,90,91 - Khand-3	13.080	83450	112750	196200
66	Yamuna	Jeetamau Deewara , Tehsil Kalpi	88/2, 89, 120/1 - Khand-4	15.000	97200	127800	225000
67	Yamuna	Jeetamau Deewara , Tehsil Kalpi	120/1 - Khand-5	15.000	117900	107100	225000
68	Yamuna	HarshanKarpur Diwara , Tehsil Jalaun	76Mi - Khand-01	9.000	65520	78480	144000
69	Yamuna	HarshanKarpur Diwara, Tehsil Jalaun	76Mi -Khand-02	9.000	84420	59580	144000
70	Yamuna	Simra Sheikhpur, Tehsil Kalpi	117/1 - Khand-01	11.000	18980	141020	160000
71	Yamuna	Simra Sheikhpur, Tehsil Kalpi	117/1 -Khand-02	10.000	26000	134000	160000
72	Yamuna	Heerapur Diwara , Tehsil Kalpi	169/9 - Khand-01	15.000	79200	160800	240000
73	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9 - Khand-02	15.000	101400	138600	240000
74	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9, 170/1 - Khand- 03	15.000	79650	160350	240000
75	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9, 170/1 - Khand- 04	15.000	124500	115500	240000


 डॉ० नीतम कुमार विनकर
 मुख्य अधिकारी (सविन एवं सवस)
 पुराण एवं खनिज विभाग, उ०प्र०
 सविन भवन, क्षेत्रीय कार्यालय, झांसी

76	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9, 170/1 - Khand- 05	15.000	97950	142050	240000
77	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9 - Khand-06	15.000	63150	176850	240000
78	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9 - Khand-07	15.000	96750	143250	240000
79	Betwa	Simeriya, Tehsil - Orai	861, 861/12, 861/12Mi	1.47	12593	20477	33070
80	Betwa	Simeriya, Tehsil - Orai	860/19	3.112	30069	53931	84000
81	Betwa	Parasan, Tehsil - Kalpi	4032/15	1.234	13783	20657	34440


 डॉ० श्याम कुमार दिनकर
 भूतत्व एवं खनिकर्म विभाग, उ०प्र०
 जंगल भवन, क्षेत्रीय कार्यालय, झांसी

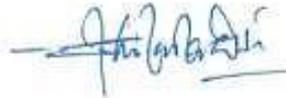
9. CONCLUSION & RECOMMENDATION

- To determine the replenishment of Sand/Morrum in two rivers (Betwa and Yamuna) field survey and measurement of river bed levels in 81 locations (Existing 68 areas & Proposed 13 areas) were done in pre and post monsoon period.
- Since the operations of mines / leases is an ongoing process and rivers keeps on replenishing year to year basis, it was important to estimate the quantity of existing deposits/reserve in pre-monsoon period, which has accumulated as a result of past replenishment.
- Out of 68 existing leases, 11 leases were operational which has attained productions for the period of Oct-2022 till June-2023. Rest 57 leases were vacant/non-operational which replenished in past monsoon as well as current monsoon period.
- The Maximum replenishment was observed in Kyotra , Kehtahamirpur leases in Betwa river and Maximum existing reserve along with replenishment were observed in Hirapur , Simrashekhpur, Mahatauli, Gajraura, and Harishanakpur leases of Yamuna river.
- Lease wise rate of replenishment in this report will be utilized by Sub-Divisional Committee which will again conduct lease wise field survey to re-verify deposits in coming period and then use this data for scientific preparation of District Survey Report.



10. ANNEXURES

- DGPS Ground Control Point records of Lease with Coordinated with Pre-Monsoon and Post Monsoon Elevation levels records.

A handwritten signature in blue ink, appearing to be "J. K. Srinivasan", written over a horizontal line.

Sl.No	River	Village/Tehsil	Lease Details		Area (in ha.)		Pre-Monsoon Level		Post-Monsoon Level	
			345G, Khand-1	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level	Pre-Monsoon Level	Post-Monsoon Level	
1	Betwa	Nandha, Tehsil Orai	GCP No.	1	25°46'49.98"N	79°18'12.52"E	111.284	111.509		
				2	25°46'55.61"N	79°18'12.60"E	112.684	112.913		
				3	25°46'53.16"N	79°18'19.33"E	112.985	113.212		
				4	25°46'47.62"N	79°18'19.10"E	111.368	111.594		
				5	25°46'43.71"N	79°18'24.89"E	111.987	112.211		
				6	25°46'49.75"N	79°18'25.45"E	112.584	112.942		
				7	25°46'45.59"N	79°18'31.02"E	112.698	113.045		
				8	25°46'39.12"N	79°18'29.94"E	111.584	112.042		
				9	25°46'36.22"N	79°18'33.33"E	111.987	112.101		
				10	25°46'41.39"N	79°18'36.53"E	112.695	112.843		
2	Betwa	Nandha, Tehsil Orai	GCP No.	3G, Khand-2		20.242	111.658	111.794		
				1	25°47'6.16"N	79°17'41.29"E	111.148	111.506		
				2	25°47'8.81"N	79°17'45.40"E	112.842	113.329		
				3	25°47'4.19"N	79°17'50.64"E	112.748	113.333		
				4	25°47'1.69"N	79°17'45.86"E	111.258	111.616		
				5	25°46'58.16"N	79°17'54.13"E	111.587	112.261		
				6	25°47'1.15"N	79°17'57.05"E	112.479	113.358		
				7	25°46'58.84"N	79°18'3.82"E	112.987	113.462		
				8	25°46'55.18"N	79°18'0.57"E	111.048	111.646		
				9	25°46'52.44"N	79°18'7.43"E	111.269	111.856		
10	25°46'56.96"N	79°18'10.04"E	111.373	112.370						
3	Betwa	Nandha, Tehsil Orai	GCP No.	3G, Khand-3		8.480	112.897	113.473		
				1	25°47'33.35"N	79°17'28.84"E	109.576	109.874		
				2	25°47'34.29"N	79°17'33.07"E	110.776	111.060		
				3	25°47'28.09"N	79°17'34.95"E	110.658	110.989		
				4	25°47'27.62"N	79°17'30.62"E	109.482	109.820		
				5	25°47'23.18"N	79°17'31.82"E	109.687	110.025		
				6	25°47'24.08"N	79°17'35.95"E	110.987	111.271		
				208, Khand-1		6.870				
				Karthara, Tehsil Orai						
				1	25°49'8.64"N	79°17'33.61"E	110.187	110.645		

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		2	25°49'11.30"N	79°17'33.02"E	113.259	113.843
		3	25°49'12.95"N	79°17'40.02"E	113.587	113.945
		4	25°49'9.99"N	79°17'40.55"E	109.897	110.582
		5	25°49'11.77"N	79°17'48.49"E	109.989	110.390
		6	25°49'14.67"N	79°17'47.84"E	113.658	114.003
5	Betwa	Kharka, Tehsil orai	2513.2629, Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'8.91"N	79°34'11.57"E	100.276	100.800
		2	25°53'15.04"N	79°34'12.55"E	101.313	101.971
		3	25°53'15.54"N	79°34'19.72"E	101.548	102.000
		4	25°53'8.78"N	79°34'18.77"E	100.388	101.046
		5	25°53'9.27"N	79°34'25.95"E	100.597	101.265
		6	25°53'15.81"N	79°34'26.91"E	101.658	102.305
6	Betwa	Kharka, Tehsil orai	2513.2629 - Khand-2	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'10.84"N	79°34'33.15"E	100.158	100.746
		2	25°53'17.43"N	79°34'33.18"E	101.644	102.061
		3	25°53'18.94"N	79°34'40.27"E	101.542	101.897
		4	25°53'12.46"N	79°34'40.27"E	100.289	100.973
		5	25°53'15.12"N	79°34'46.97"E	100.378	100.703
		6	25°53'21.77"N	79°34'46.82"E	101.482	101.940
7	Betwa	Kharka, Tehsil orai	2628.2629, 2513 - Khand-3	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'19.36"N	79°34'53.00"E	100.582	101.040
		2	25°53'25.23"N	79°34'52.28"E	101.281	101.925
		3	25°53'28.16"N	79°34'58.72"E	101.872	102.509
		4	25°53'22.32"N	79°34'59.53"E	100.548	101.020
		5	25°53'26.28"N	79°35'5.33"E	100.674	101.221
		6	25°53'30.55"N	79°35'5.57"E	101.622	101.966
8	Betwa	Kharka, Tehsil orai	2257 - Khand-6	11.740	100.666	
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'35.66"N	79°35'14.71"E	100.378	101.160
		2	25°53'38.93"N	79°35'13.42"E	101.887	102.539
		3	25°53'42.13"N	79°35'21.42"E	101.698	102.545
		4	25°53'38.70"N	79°35'22.43"E	100.657	101.113

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
9	Betwa	Mohana, Tehsil Orai	1782,1783 - Khand-1	14.574	100.666	101.320
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°47'51.11"N	79°27'49.07"E	103.981	104.661
		2	25°47'53.61"N	79°27'39.40"E	105.901	106.151
		3	25°48'0.82"N	79°27'41.30"E	105.891	106.371
		4	25°48'0.74"N	79°27'48.41"E	103.911	104.361
10	Betwa	Mohana, Tehsil Orai	1782,1783 - Khand-2	8.906		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°48'6.43"N	79°27'48.94"E		
		2	25°48'5.87"N	79°27'41.78"E	105.854	106.304
		3	25°48'12.14"N	79°27'41.10"E	105.874	106.314
		4	25°48'13.26"N	79°27'48.10"E	103.789	104.139
11	Betwa	Mohana, Tehsil Orai	1782,1783 - Khand-3	8.906	103.874	104.744
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°48'17.73"N	79°27'47.32"E		
		2	25°48'17.30"N	79°27'42.77"E	105.642	106.062
		3	25°48'23.92"N	79°27'41.71"E	105.548	106.138
		4	25°48'24.36"N	79°27'45.76"E	103.648	104.338
12	Betwa	Sikriyyas, Tehsil Orai	1193/916, 1191/2 - Khand-1	15.300	103.558	104.308
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°46'36.40"N	79°18'36.54"E	110.748	111.288
		2	25°46'39.21"N	79°18'39.04"E	112.548	112.998
		3	25°46'35.35"N	79°18'44.87"E	112.987	113.667
		4	25°46'31.47"N	79°18'41.24"E	110.658	111.068
		5	25°46'26.72"N	79°18'46.22"E	110.987	111.357
		6	25°46'30.36"N	79°18'50.01"E	112.658	113.178
		7	25°46'25.50"N	79°18'54.80"E	112.458	112.858
		8	25°46'21.89"N	79°18'51.06"E	110.654	110.934
13	Betwa	Sikriyyas, Tehsil Orai	1191/2 - Khand-3	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°46'4.28"N	79°19'15.12"E	110.558	111.112
		2	25°46'8.82"N	79°19'16.20"E	112.355	113.013
		3	25°46'8.24"N	79°19'23.38"E	112.258	112.716
		4	25°46'3.71"N	79°19'22.34"E	110.698	111.246
		5	25°46'3.38"N	79°19'29.56"E	110.958	111.527

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		6	25°46'7.77"N	79°19'30.60"E	112.587	112.945
		7	25°46'8.76"N	79°19'37.66"E	112.185	112.769
		8	25°46'5.00"N	79°19'36.98"E	110.012	110.670
		9	25°46'7.02"N	79°19'43.99"E	110.584	111.138
		10	25°46'11.26"N	79°19'44.34"E	110.658	111.316
		11	25°46'15.18"N	79°19'50.23"E	112.256	112.811
		12	25°46'11.36"N	79°19'51.81"E	112.358	112.710
14	Betwa	Sikriyvas , Tehsil Orai	1191/2 - Khand-4	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°46'13.38"N	79°19'55.90"E	112.283	112.867
		2	25°46'16.97"N	79°19'51.88"E	112.358	112.592
		3	25°46'22.18"N	79°19'56.23"E	110.658	110.905
		4	25°46'18.77"N	79°20'00.06"E	110.758	111.345
		5	25°46'24.54"N	79°20'3.51"E	110.869	111.126
		6	25°46'27.69"N	79°20'00.08"E	112.372	112.626
		7	25°46'33.42"N	79°20'3.64"E	112.685	113.253
		8	25°46'30.04"N	79°20'7.48"E	110.358	111.045
		9	25°46'35.60"N	79°20'11.47"E	110.654	111.328
		10	25°46'39.06"N	79°20'7.31"E	110.324	110.893
		11	25°46'44.36"N	79°20'11.59"E	112.982	113.269
		12	25°46'41.26"N	79°20'15.07"E	112.856	113.404
15	Betwa	Kurona , Tehsil Orai	317Mi - Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'42.19"N	79°35'34.69"E	100.288	101.172
		2	25°53'45.70"N	79°35'34.50"E	101.488	102.409
		3	25°53'46.62"N	79°35'41.70"E	101.657	102.656
		4	25°53'43.18"N	79°35'41.78"E	100.374	101.201
		5	25°53'44.28"N	79°35'48.95"E	101.854	102.954
		6	25°53'47.32"N	79°35'48.96"E	101.844	103.144
		7	25°53'47.60"N	79°35'56.22"E	100.658	101.642
		8	25°53'44.74"N	79°35'56.05"E	100.998	101.845
16	Betwa	Kurona , Tehsil Orai	317Mi - Khand-2	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'43.01"N	79°36'5.71"E	100.335	101.515
		2	25°53'46.83"N	79°36'5.82"E	101.547	102.977

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		3	25°53'47.93"N	79°36'12.96"E	101.688	102.828
		4	25°53'43.78"N	79°36'12.73"E	100.658	101.718
		5	25°53'43.99"N	79°36'20.01"E	100.224	101.304
		6	25°53'48.73"N	79°36'17.84"E	101.566	102.656
		7	25°53'50.30"N	79°36'23.43"E	101.698	102.998
		8	25°53'45.60"N	79°36'25.08"E	100.372	101.412
17	Betwa	Kurona, Tehsil Orai	317Mi - Khand-3	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'46.58"N	79°36'30.79"E	100.658	102.238
		2	25°53'53.56"N	79°36'25.32"E	101.885	103.185
		3	25°53'57.77"N	79°36'30.88"E	101.982	103.382
		4	25°53'51.14"N	79°36'35.91"E	100.661	102.041
		5	25°53'56.33"N	79°36'40.32"E	100.782	102.382
		6	25°54'1.50"N	79°36'34.58"E	101.762	103.262
18	Betwa	Kurona, Tehsil Orai	317Mi - Khand-4	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°54'2.20"N	79°36'42.17"E	100.224	100.964
		2	25°54'5.50"N	79°36'35.16"E	101.654	102.334
		3	25°54'13.54"N	79°36'37.12"E	101.667	102.237
		4	25°54'13.14"N	79°36'43.12"E	100.459	101.199
19	Betwa	Kurona, Tehsil Orai	317Mi - Khand-5	12.120		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°54'19.91"N	79°36'42.07"E	100.657	101.205
		2	25°54'19.43"N	79°36'36.74"E	100.647	101.294
		3	25°54'27.78"N	79°36'34.27"E	100.584	101.036
		4	25°54'28.58"N	79°36'38.18"E	100.748	101.126
20	Betwa	Dadri, Tehsil Orai	2093 - Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°55'9.59"N	79°36'11.27"E	100.287	100.945
		2	25°55'10.08"N	79°36'8.51"E	101.884	102.411
		3	25°55'16.79"N	79°36'7.90"E	101.786	102.433
		4	25°55'16.67"N	79°36'10.28"E	100.365	101.053
		5	25°55'22.64"N	79°36'11.62"E	100.485	101.252
		6	25°55'23.55"N	79°36'8.78"E	101.894	102.626
		7	25°55'30.03"N	79°36'10.88"E	101.685	102.458

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		8	25°55'28.98"N 79°36'13.56"E	79°36'13.56"E	100.347	100.999
		9	25°55'34.88"N 79°36'16.34"E	79°36'16.34"E	100.472	101.146
		10	25°55'36.40"N 79°36'13.32"E	79°36'13.32"E	101.665	102.512
		11	25°55'41.33"N 79°36'19.14"E	79°36'19.14"E	101.784	102.331
		12	25°55'39.87"N 79°36'20.63"E	79°36'20.63"E	100.274	100.932
21	Betwa	Bandholi , Tehsil Orai	2559,2563 - Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'15.13"N	79°29'55.10"E	105.985	106.845
		2	25°51'25.93"N	79°29'51.32"E	106.125	107.024
		3	25°51'27.33"N	79°29'58.08"E	106.325	107.345
		4	25°51'17.86"N	79°30'00.94"E	105.872	106.722
22	Betwa	Bandholi , Tehsil Orai	2559,2563 - Khand-2	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'10.22"N	79°29'46.13"E	105.658	106.470
		2	25°51'22.52"N	79°29'39.84"E	106.658	107.416
		3	25°51'25.09"N	79°29'45.03"E	106.473	107.401
		4	25°51'12.50"N	79°29'50.30"E	105.687	106.707
23	Betwa	Bandholi , Tehsil Orai	2558,2559,2563 - Khand-3	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°50'56.76"N	79°29'33.56"E	105.287	106.267
		2	25°51'2.10"N	79°29'31.74"E	106.258	107.28
		3	25°51'7.82"N	79°29'40.60"E	106.368	107.308
		4	25°51'4.78"N	79°29'42.75"E	105.695	106.685
24	Betwa	Bandholi , Tehsil Orai	2558,2563 - Khand-4	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°50'52.36"N	79°29'23.89"E	105.568	106.393
		2	25°51'7.79"N	79°29'22.44"E	106.785	107.647
		3	25°51'8.33"N	79°29'25.56"E	106.584	107.559
		4	25°50'53.63"N	79°29'28.01"E	105.887	106.574
25	Betwa	Bandholi , Tehsil Orai	2558,2563 - Khand-5	12.145		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°50'50.14"N	79°29'17.49"E	105.258	106.298
		2	25°51'7.75"N	79°29'17.49"E	106.869	107.879
		3	25°51'8.04"N	79°29'19.57"E	106.687	107.601
		4	25°50'50.15"N	79°29'19.77"E	105.658	106.726

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
26	Betwa	Bandholi, Tehsil Orai	2556.2557 - Khand-5A	56.360		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°50'43.69"N	79°29'4.79"E	105.125	106.205
		2	25°50'55.30"N	79°29'0.15"E	106.900	108.000
		3	25°50'58.81"N	79°29'7.96"E	106.587	107.667
		4	25°50'48.13"N	79°29'12.62"E	105.358	106.448
27	Betwa	Simiriya, Tehsil Orai	864/320, 865/320	27.470		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'47.35"N	79°33'26.72"E	102.987	103.841
		2	25°51'50.99"N	79°33'26.90"E	102.658	103.616
		3	25°51'50.72"N	79°33'19.71"E	102.995	103.779
		4	25°51'46.77"N	79°33'19.52"E	101.958	102.704
		5	25°51'45.46"N	79°33'12.31"E	102.857	103.815
		6	25°51'49.22"N	79°33'12.56"E	102.456	103.424
		7	25°51'47.44"N	79°33'5.47"E	102.658	103.385
		8	25°51'43.20"N	79°33'5.39"E	103.058	103.915
		9	25°51'41.12"N	79°32'58.01"E	102.968	103.862
		10	25°51'45.00"N	79°32'57.23"E	102.587	103.482
28	Betwa	Simiriya, Tehsil Orai	866/144	17.500		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'54.05"N	79°33'20.13"E	102.777	103.663
		2	25°51'55.22"N	79°33'19.64"E	101.658	102.616
		3	25°51'53.22"N	79°33'12.78"E	101.651	102.309
		4	25°51'51.84"N	79°33'13.48"E	102.658	103.456
		5	25°51'49.39"N	79°33'6.91"E	102.785	103.566
		6	25°51'51.24"N	79°33'5.88"E	101.581	102.553
		7	25°51'49.06"N	79°32'59.02"E	101.653	102.311
		8	25°51'47.23"N	79°32'59.97"E	102.665	103.512
		9	25°51'45.17"N	79°32'53.07"E	102.985	103.943
		10	25°51'47.46"N	79°32'52.66"E	101.874	102.800
		11	25°51'45.94"N	79°32'45.56"E	101.758	102.723
		12	25°51'43.58"N	79°32'46.50"E	101.485	102.033
		13	25°51'40.89"N	79°32'40.71"E	102.758	103.416
		14	25°51'42.62"N	79°32'39.37"E	101.568	102.236
		15	25°51'40.91"N	79°32'32.51"E	101.566	102.562

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		16	25°51'39.88"N	79°32'32.93"E	102.658	102.583
		17	25°51'39.70"N	79°32'25.33"E	102.758	102.752
		18	25°51'41.16"N	79°32'25.17"E	101.238	101.996
29	Betwa	Tikar, Tehsil Orai	1482 - Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'53.63"N	79°31'29.43"E	100.364	101.322
		2	25°53'29.38"N	79°31'31.76"E	99.258	100.114
		3	25°53'27.28"N	79°31'24.96"E	99.387	100.145
		4	25°53'31.89"N	79°31'22.65"E	100.568	101.550
		5	25°53'28.90"N	79°31'16.42"E	100.958	101.852
		6	25°53'25.19"N	79°31'18.13"E	99.478	100.237
30	Betwa	Tikar, Tehsil Orai	1482 - Khand-2	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'50.89"N	79°31'37.81"E	99.284	100.142
		2	25°53'56.09"N	79°31'35.10"E	100.358	101.042
		3	25°53'38.51"N	79°31'41.85"E	100.458	101.220
		4	25°53'34.33"N	79°31'44.00"E	99.365	100.023
		5	25°53'37.59"N	79°31'50.36"E	99.548	100.395
		6	25°53'40.34"N	79°31'48.80"E	100.596	101.455
		7	25°53'41.56"N	79°31'55.89"E	100.754	101.748
		8	25°53'39.37"N	79°31'57.27"E	99.654	100.329
		9	25°53'39.30"N	79°32'4.38"E	99.664	100.612
		10	25°53'41.93"N	79°32'3.06"E	100.892	101.737
31	Betwa	Bhedi khurd, Tehsil Kalpi	1396G - Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'36.73"N	79°50'5.02"E	90.124	91.048
		2	25°53'41.66"N	79°50'7.25"E	91.700	92.745
		3	25°53'38.74"N	79°50'12.59"E	91.658	92.653
		4	25°53'32.64"N	79°50'10.40"E	90.647	91.613
		5	25°53'28.69"N	79°50'16.32"E	90.957	92.141
		6	25°53'33.07"N	79°50'19.13"E	91.874	93.296
32	Betwa	Bhedi khurd, Tehsil Kalpi	1396G - Khand-2	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'23.38"N	79°50'22.48"E	90.354	91.211
		2	25°53'29.48"N	79°50'25.79"E	91.658	92.605

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		3	25°53'27.32"N	79°50'30.79"E	91.472	92.328
		4	25°53'20.61"N	79°50'28.21"E	90.366	91.120
		5	25°53'17.75"N	79°50'34.50"E	90.547	91.540
		6	25°53'24.42"N	79°50'37.13"E	91.669	92.729
33	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-3	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'14.78"N	79°50'38.52"E	90.354	91.320
		2	25°53'22.01"N	79°50'42.67"E	91.658	92.605
		3	25°53'19.43"N	79°50'47.49"E	91.874	92.746
		4	25°53'12.38"N	79°50'44.49"E	90.221	91.481
		5	25°53'9.22"N	79°50'50.02"E	90.214	91.370
		6	25°53'16.21"N	79°50'53.30"E	91.584	92.568
34	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-4	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'7.40"N	79°50'54.57"E	90.248	91.242
		2	25°53'13.26"N	79°50'56.96"E	91.674	92.641
		3	25°53'10.01"N	79°51'3.22"E	91.982	93.322
		4	25°53'4.63"N	79°51'1.15"E	90.365	91.355
		5	25°53'1.39"N	79°51'9.96"E	90.244	91.344
		6	25°53'4.54"N	79°51'11.01"E	91.657	93.257
35	Betwa	Bhedi khurd - Tehsil Kalpi	1396G - Khand-5	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'58.72"N	79°51'16.74"E	90.358	91.252
		2	25°53'1.66"N	79°51'17.97"E	91.658	92.605
		3	25°53'0.37"N	79°51'23.83"E	91.254	92.189
		4	25°52'56.91"N	79°51'23.71"E	90.665	91.601
		5	25°52'55.63"N	79°51'31.20"E	90.054	90.866
		6	25°52'58.45"N	79°51'31.01"E	91.658	92.580
		7	25°52'57.68"N	79°51'38.16"E	91.664	92.488
		8	25°52'55.17"N	79°51'38.66"E	90.248	90.896
		9	25°52'56.91"N	79°51'48.44"E	90.325	91.172
		10	25°52'59.97"N	79°51'48.51"E	91.475	92.222
36	Betwa	Bhedi khurd , Tehsil Kalpi	1396G - Khand-6	11.740		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'57.71"N	79°51'54.83"E	90.189	90.856

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		2	25°53'1.85"N	79°51'53.65"E	91.847	92.546
		3	25°53'4.98"N	79°51'59.72"E	91.254	91.995
		4	25°52'59.92"N	79°52'0.93"E	90.248	91.104
		5	25°53'2.66"N	79°52'6.04"E	90.364	90.820
		6	25°53'6.87"N	79°52'4.58"E	91.182	92.029
37	Betwa	Hemanpura, Tehsil Kalpi	240 - Khand-1	7.850		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'16.93"N	79°48'16.02"E	93.124	93.781
		2	25°52'19.25"N	79°48'13.50"E	94.866	95.634
		3	25°52'24.90"N	79°48'18.47"E	94.756	95.393
		4	25°52'23.21"N	79°48'21.09"E	93.322	94.216
38	Betwa	Hemanpura, Tehsil Kalpi	240 - Khand-2	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'59.31"N	79°48'1.45"E	93.477	94.441
		2	25°52'5.97"N	79°47'58.61"E	94.872	95.810
		3	25°52'3.48"N	79°47'51.46"E	94.654	95.565
		4	25°51'56.16"N	79°47'52.20"E	93.654	94.566
39	Betwa	Hemanpura, Tehsil Kalpi	240 - Khand-3	13.360		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'52.62"N	79°47'39.12"E	93.014	93.941
		2	25°52'0.53"N	79°47'38.93"E	94.384	95.098
		3	25°52'1.26"N	79°47'44.94"E	94.457	95.323
		4	25°51'53.29"N	79°47'45.73"E	93.084	93.983
40	Betwa	Hemanpura, Tehsil Kalpi	240 - Khand-4	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'52.43"N	79°47'25.34"E	93.254	93.998
		2	25°52'0.56"N	79°47'26.02"E	94.657	95.439
		3	25°52'0.60"N	79°47'33.54"E	94.472	95.204
		4	25°51'52.11"N	79°47'33.19"E	93.482	94.124
41	Betwa	Hemanpura, Tehsil Kalpi	240 - Khand-5	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'53.99"N	79°47'11.10"E	93.658	94.462
		2	25°52'1.43"N	79°47'11.75"E	94.124	95.048
		3	25°52'0.86"N	79°47'19.37"E	94.244	94.958
		4	25°51'52.58"N	79°47'19.55"E	93.547	94.474

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
42	Betwa	Basrehi, Tehsil Kalpi	596 - Khand-1	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'58.79"N	79°45'45.69"E	92.450	93.408
		2	25°53'0.10"N	79°45'49.29"E	94.847	95.947
		3	25°52'54.93"N	79°45'53.69"E	94.747	95.947
		4	25°52'53.50"N	79°45'48.86"E	92.658	93.958
		5	25°52'47.59"N	79°45'51.81"E	94.987	95.839
		6	25°52'49.40"N	79°45'57.41"E	92.440	93.382
43	Betwa	Basrehi, Tehsil Kalpi	596 - Khand-2	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'42.76"N	79°45'53.24"E	92.844	93.800
		2	25°52'45.19"N	79°45'59.37"E	94.984	95.788
		3	25°52'38.54"N	79°46'5.80"E	94.744	95.701
		4	25°52'34.62"N	79°45'59.72"E	92.658	93.653
44	Betwa	Chirpura, Tehsil Kalpi	104 - Khand-1	14.170		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'24.07"N	79°46'6.73"E	92.474	93.330
		2	25°52'30.36"N	79°46'13.23"E	94.747	95.505
		3	25°52'26.95"N	79°46'17.99"E	94.655	95.532
		4	25°52'21.01"N	79°46'13.35"E	92.658	93.582
45	Betwa	Chirpura, Tehsil Kalpi	104 - Khand-2	14.170		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'18.22"N	79°46'18.52"E	92.142	93.070
		2	25°52'23.42"N	79°46'22.79"E	94.658	95.908
		3	25°52'20.55"N	79°46'27.16"E	94.799	95.765
		4	25°52'14.94"N	79°46'23.86"E	92.657	93.757
46	Betwa	Kyotra, Tehsil Kalpi	267,268 - Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'10.66"N	79°46'30.47"E	92.474	93.214
		2	25°52'16.17"N	79°46'33.29"E	94.448	95.298
		3	25°52'12.22"N	79°46'41.76"E	94.658	95.608
		4	25°52'6.37"N	79°46'38.35"E	92.658	93.328
47	Betwa	Kyotra, Tehsil Kalpi	267,268 - Khand-2	18.218		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'3.14"N	79°46'44.73"E	92.658	93.338

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		2	25°52'8.59"N	79°46'49.10"E	94.668	95.428
		3	25°52'5.73"N	79°46'55.31"E	94.471	95.341
		4	25°51'58.47"N	79°46'52.72"E	92.952	93.932
48	Betwa	Kyotra, Tehsil Kalpi	267,268 - Khand-3	16.194		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'56.08"N	79°46'57.12"E	92.147	93.087
		2	25°52'3.29"N	79°47'1.34"E	94.878	95.648
		3	25°52'2.11"N	79°47'6.36"E	94.657	95.477
		4	25°51'54.06"N	79°47'4.44"E	92.364	93.004
49	Betwa	Pathretha, Tehsil Kalpi	747 - Khand-1	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'30.80"N	79°48'38.64"E	92.428	93.336
		2	25°52'31.39"N	79°48'31.93"E	94.322	94.424
		3	25°52'39.03"N	79°48'33.66"E	94.455	95.839
		4	25°52'38.25"N	79°48'40.71"E	92.358	93.356
50	Betwa	Pathretha, Tehsil Kalpi	747 - Khand-2	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'44.06"N	79°48'44.96"E	92.657	92.621
		2	25°52'51.13"N	79°48'46.16"E	92.647	93.635
		3	25°52'52.14"N	79°48'37.13"E	94.355	95.502
		4	25°52'45.80"N	79°48'36.20"E	94.666	95.659
51	Betwa	Pathretha, Tehsil Kalpi	747 - Khand-3	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°52'57.13"N	79°48'37.47"E	94.554	95.658
		2	25°53'5.59"N	79°48'37.94"E	94.658	95.905
		3	25°53'5.98"N	79°48'45.17"E	92.347	93.619
		4	25°52'57.01"N	79°48'45.13"E	92.475	95.622
52	Betwa	Pathretha, Tehsil Kalpi	747 - Khand-4	16.195		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°53'11.21"N	79°48'45.12"E	92.668	93.602
		2	25°53'11.31"N	79°48'37.79"E	94.224	95.332
		3	25°53'17.90"N	79°48'37.78"E	94.320	95.554
		4	25°53'17.79"N	79°48'44.18"E	92.466	93.460
		5	25°53'23.52"N	79°48'42.22"E	92.657	95.641
		6	25°53'24.39"N	79°48'36.93"E	94.147	95.197

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
53	Betwa	Pathretha, Tehsil Kalpi	747 - Khand-5	16.195		
			Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
			25°53'28.12"N	79°48'42.10"E	92.341	93.183
			25°53'28.51"N	79°48'36.09"E	94.124	95.081
			25°53'35.01"N	79°48'35.94"E	94.324	95.165
			25°53'34.54"N	79°48'40.60"E	92.577	93.326
			25°53'41.14"N	79°48'39.44"E	92.566	93.811
			25°53'41.45"N	79°48'35.07"E	94.445	95.693
54	Betwa	Pathretha, Tehsil Kalpi	439 - Khand-6	10.120		
			Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
			25°53'53.31"N	79°48'33.93"E	92.001	92.690
			25°53'53.60"N	79°48'29.09"E	94.365	95.110
			25°54'0.11"N	79°48'28.26"E	94.124	95.018
			25°54'0.21"N	79°48'31.92"E	92.018	92.366
			25°54'5.22"N	79°48'30.66"E	92.003	92.480
			25°54'5.19"N	79°48'27.66"E	94.014	94.959
55	Betwa	Kehtahamirpur, Tehsil Kalpi	1064 - Khand-1	9.710		
			Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
			25°54'25.56"N	79°39'30.57"E	100.336	101.616
			25°54'28.35"N	79°39'31.55"E	101.744	102.844
			25°54'27.49"N	79°39'37.77"E	101.655	102.512
			25°54'23.00"N	79°39'37.60"E	100.654	101.596
			25°54'23.00"N	79°39'37.60"E	100.654	101.596
			25°54'23.00"N	79°39'37.60"E	100.654	101.596
56	Betwa	Kehtahamirpur, Tehsil Kalpi	1064 - Khand-2	20.242		
			Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
			25°54'24.32"N	79°39'45.66"E	100.457	100.837
			25°54'30.34"N	79°39'44.49"E	101.547	102.127
			25°54'32.89"N	79°39'51.80"E	101.683	102.043
			25°54'26.76"N	79°39'53.37"E	100.658	101.098
			25°54'26.76"N	79°39'53.37"E	100.658	101.098
			25°54'26.76"N	79°39'53.37"E	100.658	101.098
57	Betwa	Kehtahamirpur, Tehsil Kalpi	1064 - Khand-3	12.120		
			Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
			25°54'28.86"N	79°40'0.65"E	100.234	100.814
			25°54'36.42"N	79°39'58.52"E	101.472	102.119
			25°54'38.44"N	79°40'2.68"E	101.647	102.064
			25°54'38.44"N	79°40'2.68"E	101.647	102.064
			25°54'38.44"N	79°40'2.68"E	101.647	102.064
			25°54'38.44"N	79°40'2.68"E	101.647	102.064

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
58	Betwa	Kehtahamirpur, Tehsil Kalpi	25°54'31.18"N 1064 -Khand-4	79°40'6.31"E 12.120	100.657	101.241
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°54'34.97"N	79°40'10.46"E	100.247	100.672
		2	25°54'40.78"N	79°40'7.04"E	101.584	101.931
		3	25°54'44.19"N	79°40'11.46"E	101.678	102.225
		4	25°54'39.82"N	79°40'15.48"E	100.657	101.145
59	Yamuna	Taribulda, Tehsil Kalpi	36/1 - Khand-1	20.242		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°7'16.81"N	79°46'2.23"E	94.282	94.929
		2	26°7'20.08"N	79°46'7.38"E	91.687	92.534
		3	26°7'17.70"N	79°46'14.12"E	91.844	92.461
		4	26°7'13.11"N	79°46'6.52"E	94.374	94.831
		5	26°7'7.18"N	79°46'12.60"E	94.682	95.228
		6	26°7'12.99"N	79°46'21.10"E	91.654	92.301
60	Yamuna	Gajraura, Tehsil Jalaun	22/14	6.950		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°25'4.74"N	79°28'53.77"E	106.958	107.637
		2	26°25'5.40"N	79°28'56.88"E	105.748	106.225
		3	26°25'0.16"N	79°29'0.19"E	105.568	106.347
		4	26°24'59.18"N	79°28'56.61"E	107.085	107.655
		5	26°24'53.63"N	79°29'0.09"E	107.238	107.713
		6	26°24'54.48"N	79°29'3.25"E	105.958	106.427
61	Yamuna	Mahtoli, Tehsil Jalaun	714G	10.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°26'20.37"N	79°17'34.75"E	105.622	106.156
		2	26°26'17.92"N	79°17'34.54"E	106.847	107.582
		3	26°26'16.70"N	79°17'41.72"E	106.664	107.136
		4	26°26'18.51"N	79°17'42.63"E	105.225	105.757
		5	26°26'16.57"N	79°17'48.73"E	105.367	105.913
		6	26°26'14.52"N	79°17'46.88"E	106.524	107.178
		7	26°26'11.52"N	79°17'51.82"E	106.234	106.764
		8	26°26'13.59"N	79°17'53.31"E	105.478	106.010
		9	26°26'5.63"N	79°18'1.59"E	105.665	106.136
		10	26°26'4.75"N	79°18'0.34"E	105.647	106.150

Sl.No	River	Village/Tehsil	Lease Details		Area (in ha.)		Pre-Monsoon Level		Post-Monsoon Level	
			747/16, Khand-1	Latitude	Longitude	8.880	Pre-Monsoon Level	Post-Monsoon Level	Pre-Monsoon Level	Post-Monsoon Level
62	Betwa	Pathretha, Tehsil Kalpi	GCP No.	1	25°52'34.87"N	79°48'28.69"E				
				2	25°52'35.00"N	79°48'27.94"E	97.018	97.068		
				3	25°52'41.39"N	79°48'29.45"E	97.324	97.344		
				4	25°52'41.19"N	79°48'30.25"E	97.987	98.017		
				5	25°52'47.56"N	79°48'31.88"E	97.854	97.864		
				6	25°52'47.74"N	79°48'31.15"E	97.224	97.264		
				7	25°52'54.26"N	79°48'32.61"E	97.182	97.252		
				8	25°52'54.04"N	79°48'33.49"E	97.741	97.831		
				9	25°53'0.69"N	79°48'34.50"E	97.963	98.033		
				10	25°53'0.74"N	79°48'34.09"E	97.098	97.178		
				11	25°53'7.29"N	79°48'33.78"E	97.382	97.442		
				12	25°53'7.30"N	79°48'34.42"E	97.582	97.662		
				13	25°53'13.84"N	79°48'34.11"E	97.853	97.903		
				14	25°53'13.81"N	79°48'33.56"E	97.225	97.315		
				15	25°53'20.35"N	79°48'33.29"E	97.382	97.422		
				16	25°53'20.32"N	79°48'33.96"E	97.352	97.418		
				17	25°53'26.88"N	79°48'33.73"E	97.014	97.110		
				18	25°53'26.91"N	79°48'33.18"E	97.148	97.213		
				19	25°53'33.42"N	79°48'32.85"E	97.358	97.422		
				20	25°53'33.45"N	79°48'33.37"E	97.146	97.213		
				21	25°53'39.97"N	79°48'33.28"E	97.198	97.261		
				22	25°53'39.99"N	79°48'32.59"E	97.425	98.105		
				23	25°53'46.49"N	79°48'32.25"E	97.382	97.452		
				24	25°53'46.47"N	79°48'33.00"E	97.138	97.158		
				25	25°53'50.61"N	79°48'32.76"E	97.284	97.352		
				26	25°53'50.81"N	79°48'32.19"E	97.385	97.472		
63	Yamuna	Jeetamau Deewara, Tehsil Kalpi	84,85,86,87 - Khand-1	15,000						
			GCP No.	1	26°21'23.39"N	79°33'20.34"E	103.125	104.385		
				2	26°21'24.55"N	79°33'12.90"E	103.325	104.349		
				3	26°21'30.17"N	79°33'16.73"E	102.958	103.885		
				4	26°21'28.00"N	79°33'23.38"E	102.657	103.763		
				5	26°21'32.99"N	79°33'28.26"E	101.847	102.852		

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
64	Yamuna	Jeetamau Deewara, Tehsil Kalpi	26°21'35.41"N 84,87,91 - Khand-2	79°33'22.61"E 15.000	101.658	102.612
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°21'23.65"N	79°33'23.19"E	102.984	103.838
		2	26°21'21.85"N	79°33'30.57"E	103.098	103.945
		3	26°21'27.03"N	79°33'34.50"E	102.654	103.581
		4	26°21'28.92"N	79°33'27.29"E	102.874	103.599
		5	26°21'34.71"N	79°33'31.60"E	101.254	102.053
		6	26°21'33.65"N	79°33'38.79"E	101.324	102.059
65	Yamuna	Jeetamau Deewara, Tehsil Kalpi	88/2, 89,90,91 - Khand-3	13.080		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°21'18.53"N	79°33'59.28"E	102.658	103.622
		2	26°21'20.56"N	79°33'33.35"E	102.445	103.403
		3	26°21'26.36"N	79°33'38.10"E	101.586	102.524
		4	26°21'23.55"N	79°33'43.98"E	101.654	102.598
		5	26°21'28.93"N	79°33'48.79"E	100.668	101.325
		6	26°21'31.74"N	79°33'43.56"E	100.458	101.172
66	Yamuna	Jeetamau Deewara, Tehsil Kalpi	88/2, 89, 120/1 - Khand-4	15.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°21'17.39"N	79°33'40.62"E	102.258	103.115
		2	26°21'13.95"N	79°33'45.95"E	102.368	103.325
		3	26°21'16.62"N	79°33'50.60"E	101.365	102.113
		4	26°21'22.17"N	79°33'45.60"E	101.658	102.316
		5	26°21'27.92"N	79°33'50.80"E	100.358	101.285
		6	26°21'20.31"N	79°33'56.09"E	100.284	101.250
67	Yamuna	Jeetamau Deewara, Tehsil Kalpi	120/1 - Khand-5	15.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°21'13.40"N	79°33'48.98"E	102.354	103.011
		2	26°21'17.46"N	79°33'56.20"E	100.304	100.872
		3	26°21'11.26"N	79°33'58.62"E	102.657	103.341
		4	26°21'9.27"N	79°33'51.78"E	100.657	101.354
		5	26°21'3.42"N	79°33'54.47"E	102.487	103.420
		6	26°21'4.03"N	79°33'59.92"E	100.657	101.402
68	Yamuna	Harshankarpur Diwara, Tehsil Jalaun	76Mi - Khand-01	9.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		1	26°24'49.52"N	79°29'3.25"E	106.987	107.645
		2	26°24'50.48"N	79°29'7.54"E	105.245	106.199
		3	26°24'45.93"N	79°29'9.45"E	105.654	106.368
		4	26°24'45.03"N	79°29'4.55"E	106.584	107.251
		5	26°24'39.40"N	79°29'5.94"E	106.657	107.642
		6	26°24'40.27"N	79°29'11.83"E	105.668	106.922
69	Yamuna	HarshanKarpur Diwara, Tehsil Jalaun	76Mi -Khand-02	9.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°24'35.25"N	79°29'7.01"E	106.558	107.405
		2	26°24'36.63"N	79°29'12.96"E	105.254	105.979
		3	26°24'31.75"N	79°29'14.29"E	105.654	106.275
		4	26°24'31.18"N	79°29'8.61"E	106.668	107.215
		5	26°24'25.83"N	79°29'10.18"E	106.987	107.646
		6	26°24'26.32"N	79°29'15.10"E	105.661	105.996
70	Yamuna	Simra Sheikhpur, Tehsil Kalpi	117/1 - Khand-01	11.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°14'12.92"N	79°38'48.01"E	104.985	106.339
		2	26°14'13.75"N	79°38'52.11"E	101.737	103.102
		3	26°14'20.51"N	79°38'50.33"E	101.665	103.319
		4	26°14'19.70"N	79°38'45.88"E	104.947	105.871
		5	26°14'26.93"N	79°38'42.87"E	105.025	106.424
		6	26°14'27.82"N	79°38'47.77"E	101.582	102.676
71	Yamuna	Simra Sheikhpur, Tehsil Kalpi	117/1 -Khand-02	10.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°13'52.97"N	79°38'47.63"E	104.642	106.300
		2	26°13'52.45"N	79°38'50.96"E	101.234	102.691
		3	26°13'58.91"N	79°38'52.74"E	100.958	101.950
		4	26°13'59.48"N	79°38'48.95"E	104.748	106.002
		5	26°14'8.13"N	79°38'48.62"E	104.672	106.326
		6	26°14'8.47"N	79°38'53.26"E	101.234	102.259
72	Yamuna	Heerapur Diwara, Tehsil Kalpi	169/9 - Khand-01	15.000		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	26°10'45.56"N	79°45'23.15"E	100.684	101.641
		2	26°10'50.73"N	79°45'18.74"E	100.785	101.630
		3	26°10'58.20"N	79°45'27.22"E	98.654	99.904

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		4	26° 9'41.44"N	79° 45'19.22"E	98.654	99.508
		5	26° 9'51.99"N	79° 45'27.04"E	98.752	99.674
		6	26° 9'50.36"N	79° 45'31.93"E	96.347	97.231
79	Betwa	Simeriya, Tehsil - Orai	861, 861/12, 861/12Mi	1.47		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25° 51'17.41"N	79° 34'10.69"E	102.584	104.164
		2	25° 51'17.00"N	79° 34'12.73"E	103.587	105.267
		3	25° 51'14.67"N	79° 34'11.92"E	103.664	104.81
		4	25° 51'14.85"N	79° 34'10.51"E	102.658	103.826
80	Betwa	Simeriya, Tehsil - Orai	860/19	3.112		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
			25° 51'53.06"N	79° 33'42.63"E	102.658	104.316
			25° 51'56.35"N	79° 33'47.46"E	103.984	105.831
			25° 51'34.80"N	79° 33'48.27"E	103.754	105.312
			25° 51'31.77"N	79° 33'43.39"E	102.847	104.719
81	Betwa	Parasan, Tehsil - Kalpi	4032/15	1.234		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25° 54'34.19"N	79° 43'1.19"E	94.847	96.416
		2	25° 54'34.92"N	79° 43'1.82"E	93.254	94.922
		3	25° 54'32.39"N	79° 43'6.61"E	94.984	96.459
		4	25° 54'31.78"N	79° 43'5.83"E	93.364	95.348

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Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level				
73	Yamuna	Heerapur Diwara, Tehsil Kalpi	26°10'54.05"N 169°9' - Khand-02	79°45'34.72"E 15.000	98.649	99.885				
							Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
							1	79°45'24.26"E	100.254	101.206
							2	79°45'28.23"E	100.345	101.111
74	Yamuna	Heerapur Diwara, Tehsil Kalpi	26°10'46.25"N 26°10'52.05"N 169/9, 170/1 - Khand-03	79°45'40.67"E 79°45'36.72"E 15.000	98.235 97.985	99.255 98.941				
							Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
							1	79°45'30.82"E	100.012	101.266
							2	79°45'28.63"E	100.248	101.496
75	Yamuna	Heerapur Diwara, Tehsil Kalpi	26°10'43.81"N 26°10'37.76"N 169/9, 170/1 - Khand-04	79°45'42.02"E 79°45'44.51"E 15.000	97.768 97.872	98.726 98.686				
							Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
							1	79°45'32.78"E	99.785	100.626
							2	79°45'31.90"E	99.952	100.600
76	Yamuna	Heerapur Diwara, Tehsil Kalpi	26°10'34.06"N 26°10'26.59"N 169/9, 170/1 - Khand-05	79°45'44.82"E 79°45'45.59"E 15.000	97.127 97.828	97.974 98.584				
							Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
							1	79°45'33.68"E	98.897	100.151
							2	79°45'33.70"E	99.658	100.503
77	Yamuna	Heerapur Diwara, Tehsil Kalpi	26°10'23.44"N 26°10'11.86"N 169/9 - Khand-06	79°45'44.68"E 79°45'41.71"E 15.000	96.239 93.352	97.001 94.279				
							Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
							1	79°45'29.28"E	98.584	99.888
							2	79°45'32.98"E	98.647	100.004
78	Yamuna	Heerapur Diwara, Tehsil Kalpi	26°10'9.26"N 26°9'56.53"N 169/9 - Khand-07	79°45'40.69"E 79°45'35.25"E 15.000	96.044 96.124	97.142 97.082				
							Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
							1	79°45'13.06"E	98.338	99.296
							2	79°45'15.74"E	96.248	97.511
79	Yamuna	Heerapur Diwara, Tehsil Kalpi	26°9'39.19"N	79°45'23.19"E	96.047	96.894				

Sl.No	River	Village/Tehsil	Lease Details	Area (in ha.)	Pre-Monsoon Level	Post-Monsoon Level
		4	26° 9'41.44"N	79°45'19.22"E	98.654	99.508
		5	26° 9'51.99"N	79°45'27.04"E	98.752	99.674
		6	26° 9'50.36"N	79°45'31.93"E	96.347	97.331
79	Betwa	Simeriya, Tehsil - Orai	861, 861/12, 861/12Mi	1.47		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'17.41"N	79°34'10.69"E	102.584	104.164
		2	25°51'17.00"N	79°34'12.73"E	103.587	105.267
		3	25°51'14.67"N	79°34'11.92"E	103.664	104.81
		4	25°51'14.85"N	79°34'10.51"E	102.658	103.826
80	Betwa	Simeriya, Tehsil - Orai	860/19	3.112		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°51'33.06"N	79°33'42.63"E	102.658	104.316
		2	25°51'36.35"N	79°33'47.46"E	103.984	105.831
		3	25°51'34.80"N	79°33'48.27"E	103.754	105.312
		4	25°51'31.77"N	79°33'43.39"E	102.847	104.719
81	Betwa	Parasan, Tehsil - Kalpi	4032/15	1.234		
		GCP No.	Latitude	Longitude	Pre-Monsoon Level	Post-Monsoon Level
		1	25°54'34.19"N	79°43'1.19"E	94.847	96.416
		2	25°54'34.92"N	79°43'1.82"E	93.254	94.922
		3	25°54'32.39"N	79°43'6.61"E	94.984	96.459
		4	25°54'31.78"N	79°43'5.83"E	93.364	95.348

Field D.G.P.S. Survey

Site Photographs

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